[B. V. Naik]

MR. DEPUTY-SPEAKER: I think the Home Minister made a statement about it. Before you come again to Parliament next time, a solution would be found if we go by what the Home Minister said.

SHRI B. V. NAIK: Let me conclude it. During the period I am here as a Member of Parliafent, I hope the chair will help me, let me be allowed to discharge my duty in this respect. The State Government has walked over. The situation is developing or has developed; The States of Andhra and Maharashtra are interested in that. How can we now who have vested interests? They tre naturally interested in blocking this. We have given notice. I think time will soon be found for discussion on this.

MR. DEPUTY-SPEAKER: Mr. Naik, you have made that point. I think the Home Minister has said somewhere and I saw that in the press—I am sorry, this is about the Maharashtra-Karnataka boundary dispute. I correct myself. This is about the border dispute between Maharashtra and Karnataka. Now, Mr. Kachwai.

श्री हुकम चन्द कछवाय : उपाध्यक्ष जी, हमारे देश में स्थान स्थान पर और मेरे अपने क्षेत्र जिला मुरैना, तहसील अम्बा के ग्राम बाढेर का पुरा में 16 मकान हरिजनों के जला दिए गए, उसमें महिलाएं भी जला दी गयीं और उनके जानवर भी जला दिए गए। वहां पर इतना विनाश हो गया है, पानी के कारण वहां पर फसल भी नहीं है तो इसके बारे में सरकार कोई वक्तव्य दे या आप इस पर कोई चर्चा करवायें ताकि सारे देश में हरिजनों पर जो अत्याचार हो रहे हैं उन पर विचार किया जा सके।

13.54 hrs.

STATUTORY RESOLUTION RE DISAPPROVAL OF ESSENTIAL COMMODITIES (AMENDMENT) ORDINANCE

AND

ESSENTIAL COMMODITIES (AMENDMENT) BILL—Contd.

THE MINISTER OF COMMERCE (PROF. D. P. CHATTOPADHYAYA):

Sir, I have already moved the motion—

"That the Bill further to amend the Essential Commodities Act, 1955, as passed by Rajya Sabha, be taken into consideration."

The Bill seeks to replace the Essential Commodities (Amendment) Ordinance, 1974 (Ordinance No. 2 of 1974) promulgated by the President on the 22nd June, 1974.

Sir, in order to make penal provisions under the Essential Commodities Act more stringent and to make their implementation more effective, the Law Commission, in their 47th Repoht, have recommended certain amendments to the Act. Apart from this, on the basis of the experience gained in the working of the Act, the concerned ministries of the Government of India and the State Government had also recommended certain amendmets. The imprisonment with one year awarded for offences under the Act was raised to five years in 1967. The Members would agree that Government should be armed with adequate powers to check hoarding, profiteering and blackmarketing effectively in respect of essential commodities. Sir, among the stringent penal measures that have been suggested in the Bill, I would like to mention only a few. The offences have been made non-bailable. As you know, in order to impress upon the economic offenders that the seriousness and the gravity of the offence should be realised we have decided that the bailability clause should be deleted and by implication the offences have been made non-bailable, and they are, of course, cognizable.

Also, in the case of first offence there was option previously to let off the offenders by only imposing the minimum punishment, namely, fine, but now even on the first offence imprisonment will be the penalty It may be three months, but if there are some extenuating circumstances it could be reduced to one month But even in the case of first offence there will be imprisonment If they commit a second offence, formerly it was one month, it has now been raised to six months As I have already mentioned, the maximum punishment has been raised from five years to seven years Besides that, the vessels carriers and other instruments or means for transporting these essential commodities should also be confiscated, otherwise if these vehicles are not impounded they are used again and again There also some precaution has been taken, so that if these vehicles are used by the offenders without the knowledge or against the will of the owners, that contingency has been taken care of

We have also provided is the law that summary trial should be made otherwise, sometimes the accused on various reasons and legal procedural problems and also because partly of the fact that some of the offenders are economically well off they carry on this litigation business indenfinately So, sometimes the ends of justice could not be met unless the trial is expeditiously completed

The other thing we have introduced in the Bill is that regarding *mens rea*. Formerly, *mens rea* was a matter to be proved In this case we have suggested that it is to be presumed Unless the contrary is proved the presumption would be that there was intention of the offender of committing the offence, It will make the Bill more effective That is why *mens rea* has been taken as sort of presumption and not as a matter of prof You will realise that in view of the current economic situation of the country and in the context of the steep rise in the prices of essential commodities particularly in recent months and in view of the urgent need of curbing the anti-social activities of the hoarders and blackmarketeers and profiteers the Government had to promulgate an Ordinance on 22nd June, 1974 The present Bill seeks to replace this Ordinance I hope these measures will have the support of this House

Sir, I move

MR DEPUTY-SPEAKER Motion moved

"That the Bill further to amend the Essential Commodities Act, 1955, as passed by Rajya Sabha, be taken into consideration"

SHRI NOORUL HUDA (Cachar) The hon Minister has given us the purpose and the objective behind the Bill He says that Government are determined to curb unwhole some business practices like profiteering, hoarding, blackmarketing and charging of high prices for essential commodities Today he has also aid that apart from this he seeks to make the Bill or the Act more stringent and the implementation more effective There are other provisions for such laudable objectives, according to him

First of all, I would like to ask why Government had felt the necessity of promulgating an ordinance behind the back of Parliament This question has been raised on the floor of this House again and again As I understand it, the ordinance was promulgated on 22nd June, 1974, just a month prior to the sitting of this House I would like to ask the hon. Minister whether any person has been brought to book during this one month and a half after the promulgation of the ordinance Has any company been blacklisted or any advertisement published in the newspapers in respect of any economic offence which has been committed by any of the companies or corporations for violation of these Acts? We have not seen any such advertisement During the last one and a half months In fact, we have been waiting to know about the effectiveness of the ordinance promulgated a

[Shri Noorul Huda]

month before the sitting of the House. Therefore, we think that it was just to bluff the public opinion. Government had no other reason for promulgating an ordinance like this just when Parliament was going to sit a month after such promulgation.

I would first discuss in brief the factors which give rise to unwholesome practices which are being resorted to by the businessmen and traders. Why is it that prices are rising beyond all description? As my hon. friend Shri S. M. Banerjee informed the House just a few minutes ago, in today's *Times of India* we find that in spite of all these anti-inflationary measures adopted by Government, in spite of all the promises made by the Finance Minister on the floor of this House only the other day, there has been a sharp rise in the prices of all essential commodities. The prices of coarse grains have moved up by Rs. 15 to 20, pulses by Rs. 10 to 27 edible oil by Rs. 45 to 100 and sugar by Rs. 50, a quintal. That is the result of the anti-inflationary measures which are being adopted by this Government. Day in and day out, the Prime Minister, the Finance Minister, the Commerce Minister and other Ministers have been telling us that the objective of the Government's measures is to curb price rise or to curb inflation so that the common people can heave a sigh of relief, so that the burden of the economic crisis does not fall upon the shoulders of the common people, the working class, the peasantry, the middle class and other toiling sections of our people. But what do we find? We find that in spite of all this the prices are rising. The Essential Commodities Act has been in existence for 19 years since 1955.

But what do we find? These essential commodities disappear from the market. The price of each item soars up every day, every week, every month, every three months, every six months, every year. But there is no attempt or effort on the part of this Government to seriously curb profiteering, hoarding, blackmarketing and charging of high price of these essential commodities. It is all big talk so far as they are concerned.

As long as the production of essential commodities is left solely in the hands of private monopoly capitalists, there is no way out. Prices will rise. The Prime Minister had declared in Bangalore and at the AICC session here in Delhi only a month ago, government spokesmen have been saying in various public forms, that in a developing society like India, price rise cannot be checked, inflation cannot be checked, it is a global phenomenon and so we are almost helpless. Of course, they do not say they are helpless, but by implication what do we find Government pleads helplessness in every aspect.

That is why say that the uttar greed of the private monopoly capitalists to make more profits out of the expoilation of the common people should be curbed by all means. But that intention is not there. The Essential Commodities Act contains many good sections. One cannot quarrel with the amending clauses also. For instance, they are trying to make it non-bailable, they are introducing summary trials. Some other provisions also are not bad or objectionable. But the will to implement these provisions is completely lacking. That is the main point I want to highlight. The will to implement the good measures or good provisions of the Act is completely absent. This is one point.

Only a few minutes ago hon. members were agitated over the dearth of rice, wheat and atta even in the Delhi market. One hon. member was saying that as an MP also he has not been able to purchase one kilo of wheat or atta in the market of Delhi today. So this bungling in foodgrains and other assential commodities like soap, cloth, paper etc., has been going on for the last 20-25 years. There is no stopping of the hoarders, profiteers and blackmarketeers.

Government appointed a Committee unde. the chairmanship of one of tne illustrious Ministers, Shri Monan Dharia What was their finding on essential commodities? We do not know what has happened to their findings Shri Dharia was emphatic in his report that un'ess these essential commodities are procured and there is an efficient public distribution system, the evils of profiteering, hoarding and blackmarketing cannot be checked Sir, I would like to know from the Hon Minister of Commerce, what has happened to Mr Dharia's report Has it been implemented? Has the Government ever applied its mind to the contents of the report made by Mr Mohan Dharia, who is now the Minister of State in the Ministry of Planning We do not know, what has happened to that report Sir, according to our opinion, the rise in the prices of essential commodities is mainly because of the total rule by the monopolist' in our country Unless the production of essential items is taken away, at least partially, from the hands of the monopolists and unless there is a check on the production and price at the point of origin, it will not be possible to check the price rise This is because, the trade is in the hands of the monopolists

SHRI B V NAIK (Kanara) Who are the monopolists in wheat trade?

(*Interruptions*)

SHRI NOORUL HUDA I am coming to that I would now refer to wheat about which our friend has put a question just now Only a few months back, when Mr Ahmed was here as the Miniser of Agriculture —he has now been elevated to the post of President and I have great respects for him—he took over the wholesale trade in wheat Now, what happened after that? After the laps of only a few months, we find the hon Minister coming and saying on the floor of the House that the take over policy has failed and that it has to be withdrawn He has withdrawn that Why? Because of what? This is because Government could not procure from the rich landlords and the rich land owners This is the reason. The same is the case with rise

The Assam Government—from where I come—took over this rice and paddy trade What is the result? Before take over, rice was selling at Rs 1 50 per kilo at the most Mr Goswami is here Sir, at Gauhati, last year, rice was selling at Rs 1 50 per kilo Now, this year, it is selling at Rs 1 50—Rs 4/- per kilo Never in our life, we have seen rice selling at Rs 3 50 per kilo This is the result your take over scheme This is because you are not able to touch the landlords You have no check on them and you have no courage to procure wheat and rice compulsorily from the landlords and land owners That is why, you procurement targets are not being ful-filled The procurement in the last season was 1 5 million tonnes against the target of 5 million tonnes What happened? you cannot do anything

Now, we are talking of importing foodgrams from abroad, 5 million tonnes of whaeat from abroad We know the financial position of our country We do not have enough foreign exchange to spend So Sir, the point is this We have repeatedly stated in this House on behalf of all the parties and on behalf of the CPI (M) that first of all, we should take over the marketable surplus from those land owners who have more than 30 bighas of land You can procure this marketable surplus and you can have an effective public distribution system Only through these measures, you will be able to sell foodgrains at reasonable prices at the prices which the common people can purchase So, first of all, unless these greedy monopolists and landlords are checked, unless the Government comes out with strict measures for procurin the marketable surplus from these landlords the Essential Commodities Act or the amendments thereof would have only paper value Now you talk big You preach socialism and talk of equitable distribution, reasonable prices, dehoarding stopping of blackmarketing, checking

[Shri Noorul Huda]

of malpractices and all that, but your basic policies are wrong and incorrect. That is why you have not been able to provide foodgrains and other essential commodities to the people at large at reasonable prices, at prices at which they could afford, for the last 19 years, even though the Essential Commodities Act has been in existence. So, I would say that the Government must change their basic economic policies regarding procurement and public distribution. Unless and until they change their policy, nothing will happen and this Act would remain on paper only and the people of India would continue to suffer, the working class the peasants would continue to suffer. So, even though we may pass this Bill, it will have no effect whatsoever on the prices which are ruling in the country.

MR. DEPUTY-SPEAKER: Before I call other members, I would like to say that while listening to Shri Huda I found that he was criticising the functioning of the Agriculture Ministry, the economic policies of the Government and all that sort of thing. If we go strictly by the provisions of the Act, it is not relevant to the Bill. But what I am going to say is this. In the present inflationary climate and the rising prices of essential commodities, I do not know where you draw the dividing lines; it is very difficult. When you discuss an amendment to this Act, you cannot help making a reference to the failure of this law in containing the prices of essential commodities. That is why I have allowed him a certain amount of laxity: a discussion of this Bill without reference to what is happening in the country today becomes meaningless. That is why I have allowed him although, strictly speaking, I should have ruled it out. Even so, I may draw the attention of the members to the fact that there is very limited time. We are already very much behind the schedule. I have a note from the Minister of Parliamentary Affairs that since there are quite a good number of Congress members who want to speak, they may be given only five minutes. In order to balance, I would call two from one side and then one from the other side.

SHRI DINESH CHANDRA GOSWAMI (Gauhati): Mr. Deputy-Speaker, Sir, I take my stand here to support this Amendment Bill broadly, though I will have certain observations to make about some provisions of this Bill.

One objection that has been taken to this Bill which seeks to replace an ordinance is that the Government was wrong in promulgating an Ordinance when the Parliament was about to sit. I feel that in the present economic distress, obviously, we should not take a technical objection like this, considering the fact that the Ordinance was promulgated on the 22nd of June and the Parliament was to meet on the 22nd of July. There was a month's intervening gap in the period. That becomes very important. In view of the fact that the country today is being ravaged by floods, to a great extent, it is also putting a lot of additional strain on the economy of the country. When in such a contingency, the Ordinance was promulgated. I feel the Opposition's objection regarding the promulgation has really no force.

The hon. Member, Mr. Noorul Huda, of the C. P. I. (M) has raised a political debate. He has hardly referred to any provision of the Bill. As you have rightly said, Sir, my time being limited, I will not enter into any political controversy with him because we have entered into the same political controversy while discussing the No-Confidence Motion as also in other debates. I think, we will have occasions in future to enter into the controversy which he has raised.

I will come directly to the provisions of the Bill, of course, with the passing observation that it is not that only by legal measures or statutory measures we can check the evil which is prevailing in the entire country and the community today. Extra-legal measures within the framework of law are equally important. Extra-legal measures

in my respectful submission, should take the form of a determined political will not only by the ruling party but by all parties concerned, a vigilant public opinion and also a dedicated enforcement machinery.

What I feel today is that in matters of essential commodities or in matters relating thereto, a dedicated machinery is not there and that, to a great extent, is causing many of the problems in the society today. Therefore, while supporting the Bill, I would request the hon. Minister to consider as to how he can make his enforcement machinery more effective. I will not go to the extent of saying that everybody in the machinery is currupt or so. But I do feel that there is a lot of improvement to be done in the machinery. Unless you do some improvement in that respect, to a certain extent, the allegation of the Opposition that your legislative measures are not going to help in solving the problem is bound to prove correct. I hope, the hon. Minister with all his vitality will, undoubtedly, try to improve matters in that direction.

I, now, come directly to the provisions of the Bill. The hon. Minister has said that he has brought this amending Bill primarily based on the Forty-Seventh Report of the Law Commission in which it has dealt with the trial and punishment of social and economic offences. My main grievance is that while bringing this amending Bill, he has brought only few *ad hoc* amendments and has not really applied his mind to some of the vital suggestions that the Law Commission gave in its Forty-Seventh Report.

For example, the Law Commission made a general recommendation that all economic offences should be tried by special courts. I quote from page 158. (1)(a):

> "Offences under the Acts in question—except the Wealth Tax Act and the Income-tax Act—should be tried by Special Judges to be appointed under a Special Act creating special courts for trying these offences."

The other vital recommendation was.

> "In such trials, the Special Judge may, for reasons to be recorded, refuse to summon any witness, whose evidence will not be material."

He was saying that he has incorporated summary trial in the Bill in order to avoid delay. But this was a provision which wanted to do away with the delay. I do not find that you have incorporated anything like that in the Bill.

Also, I find there is a very important recommendation made for the first time that was sought to be introduced in the legislative history by the Law Commission. As the prosecution has to spend a lot of time in investigation and, ultimately, a lot of time and money is spent in such type of economic offences, the prosecution may ask for any details from the accused without infringing upon his constitutional rights. Here, I refer to page 160--I quote:

> "(8) In trials under all the Acts except the Wealth Tax Act and the Income-tax Act, the court should call upon the accused to state his defence after the charge is framed. Where such examination is made by the court, it is not necessary for the court to examine the accused under Section 342 Cr. P. C. except as regards matters which have arisen afresh."

I think, this was a very vital recommendation made by the Law Commission. A suggestion of this nature has come for the first time. Altogether there are about 9 or 11 recommendations made by the Commission. Except the two recommendations which they made particularly regarding this Bill, the Ministry has completely not applied its mind to these recommendations. My main grievance is that if you want to deal with economic offen-

(Shri Dinesh Chandra Goswami)

ces, it is not by *ad hoc* measures that you can do it. But you should apply your mind in a comprehensive manner to all the recommendations made.

I will show you from the spending Bill some of the fallacies to the arguments which the Hon'ble Minister has put forward. He said that the primary purpose of the Bill is to enhance punishment. But I will show you that this amending Bill instead of enhancing the punishment will reduce the punishment. You have said that you are increasing the punishment from five to seven years. Now please look to Clause 10 of the Bill which reads as follows:

"Notwithstanding anything contained in the Code of Criminal Procedure, 1973, all offences relating to.....

cotton or woolen textiles foodstuffs...."

That means, all very serious and vital offences.

"..shall be tried in a summary way by a Judicial Magistrate...."

Now what is his power?

"Provided that, in the case of any conviction in a summary trial under this section, it shall be lawful for the Magistrate to pass a sentence of imprisonment for a term not exceeding one year."

Therefore, for all these important offences relating to foodstuffs drugs, cotton and woolen textiles etc., the general provision that has been made is a summary trial with the maximum punishment of imprisonment for only one year. You have, of course, said that in exceptional cases where the Magistrate feels that the punishment should be more, he shall record an order to that effect and shall go through the procedure provided by the Code for general trial We know about the courts. Sir. As a practising lawyer I know well what the courts would do. When you have made it compulsory—the word used is 'shall',—no court would record the reasons in writing in order to follow a complicated procedure.

MR. DEPUTY-SPEAKER What was the ceiling of minimum punishment under summary trial in the previous Act?

SHRI DINESH CHANDRA GOSWAMI: In the previous Act, summary trial was not there

Here the provision is:

"Provided that, in the case of any conviction in a summary trial under this section, it shall be lawful for the Magistrate to pass a sentence of imprisonment for a term not exceeding one year."

The maximum is one year. What I am saying is that, because you have made it compulsory, more or less, by using the word 'shall', in most of the cases, though you have theoretically said that the punishment will be seven years, in effect the punishment of imprisonment will be to the maximum of one year except, of course, where a very conscientious Magistrate decides in an appropriate case not to follow the summary procedure.

My next objection is this. You are saying that these cases will be tried by Judicial Magistrates. Now what is the limit or capacity of punishment by Judicial Magistrates under the Criminal Procedure Code? Under the Criminal Procedure Code, a Judicial Magistrate is competent to give punishment only upto three years that is the maximum. Now my objection is this. The Magistrate will have to decide first that he is not going to try it summarily because there should be more punishment. Then after taking some evidence, if he decides that the punishment should be for more than three years, then he is not competent to handle that. Therefore, he would refer it to another court Don't you see that, by this, your effort at dispos-

ing of the cases early, in the most appropriate and important cases, will be completely frustrated? One way was to confer under this Bill, this being a special Bill, the power of punishment of imprisonment for seven years to the Magistrate. In fact, there is one provision, one clause, in this amending Bill, if I remember correctly, where the power of punishment has been increased so far as fine is concerned. You will be pleaded to find that there is one provision here by which the power of punishment in respect of fine has been increased. Please see Clause 9 which reads:

"Notwithstanding anything contained in section 29 of the Code of Criminal Procedure, 1973, it shall be lawful for any Metropolitan Magistrate or any judicial Magistrate of the first class specially empowered by the State Government in this behalf, to pass a sentence of fine exceeding five thousand rupees ..."

My main objection is that in spite of the provisions of the Criminal Procedure Code, when you confer the power of increased fine on the Magistrate, why do you not confer simultaneous power of sentence of imprisonment on these Magistrtte?....

MR. DEPUTY-SPEAKER: Can you do it by this Bill?

SHRI DINESH CHANDRA GOSWAMI: Yes, Sir. This is a special Act. The Criminal Procedure Code has laid down limitation on enhanching imprisonment and also sentence of fine. This Bill says, 'Notwithstanding anything contained in the Criminal Procedure Code....' So, it is a special Act and a special Act overrides a general Act. Therefore, he has said that by virtue of this special Act, if the Magistrate had the power under the Criminal Procedure Code the power only to impose a fine of Rs. 2000. he will be able to impose a greater fine. By the same provisions he could have also said that in spite of whatever has been said in the Criminal Procedure Code with regard to the limitation of power to award a sentence upto 3 years, I am conferring a power to award a sentence upto 7 years. He has not done that. Then, what will happen? In most of the cases, the only authority which can give a sentence of 7 years is the Chief Judicial Magistrate and there will be only one Chief Judcial Magistrate in a district. How many cases ne can try? So, though theoretically you have increased the power to sentences but because of limitation of powers, this amending Bill will, to a great extent, be frustrated in its own object.

I will come to the second point. The second point is regarding clause 4 sub-clause 2 which for the first time gives the power of seizure of essential commodities. The Collector may seize essential commodities and Section 6(c) of the original Act which has not been touched, provides appeal against the orders of confiscation. Supposing the Collector confiscates an essential commodity or any package or covering or receptacle in which the property is found, then the person can prefer an appeal under Section 6(c) of the criminal Act which has not been amended. Now, if you look to clause 6 of the present Bill, the court, if it so orders, can forfeit to the Government any package or covering or receptacle. Now, I want to pose one question to the hon. Minister. Supposing the collector seizes and the person has gone in appeal and the appellate authority has said that the seizure or the confiscation was illegal and prosecution, the court says, 'I forfeit it to the Government', whose order will prevail? My problem is: supposing in a case a truck-load of essential commodities was found and the Collector confiscated it. The aggrieved party went in appeal and the appellate authority under clause 6(c) gives an order that this confiscation is illegal or improper and that it should be given to him back but the prosecuting court orders forfeiture of the same property, whose order shall prevail the remedy? Be-

[Shri Dinesh Chandra Goswami]

cause under clause 6, in a prosecution, the court has the power to forfeit the same vehicle to the Government. Supposing in a confiscation the appellate authority said that the vehicle should be given back to him whereas in a prosecution the court says, 'I will forfeit it to the Government. Then whose order will prevail. You have not made there two provisions subject to one another. I would like the hon. Minister to clarify the matter when such a contingency arises where the Collector has seized the vehicle, the authority says that the confiscation is correct whereas the court lays, 'In my judgment this should not be forfeited to the Government'. Then how to resolve his anomalous position? These are two independent authorities exercising two independent powers. Therefore, I would like to have a clarification of where there is a conflict between the order passed by the appellate authority under clause 4 and also an order passed under Section 6, whose order will prevail.

The second point which I wish to submit is this. Please see Clause 5, sub-section (2) which says:—

"Without prejudice to the provisions of sub-section (1) to order confiscating any animal, vehicle, vessel or other conveyance shall be made under section 6A if the owner of the animal, vehicle, vessel or other conveyance proves to the satisfaction of the Collector that it was used in carrying the essential commodity without the knowledge or connivance of the owner himself, his agent, if any, and the person in charge of the animal, vehicle, vessel or other conveyance, and that each of them had taken all reasonable and necessary precautions against such use."

These are instances laid down where such order of confiscation cannot be made. Why should you not lay down the same contingencies in the order of forfeiture ordered under the provisions of Clause 6 (c)? It merely says:

"Any package, covering or receptacle in which the property is found and any animal, vehicle, vessel or other conveyance used in carrying the property shall, if the court so orders, be forfeited to the Government."

The collector, on the proof of contingencies mentioned under Clause (5) cannot confiscate it and the appellate authority has to quash the order of confiscation, if the accused can prove the existence of these facts. While giving power to the courts, my submission is, why do you not incorporate the same provision and and make the provisions rational. This requires consideration on the part of the Government. This is my respectful submission.

Then I come to the provisions of *mens rea*.

In page 4, you will see this.

'In any prosecution for any offence under this Act which requires a culpable mental state on the part of the accused, the court shall presume the existence of such mental state, but it shall be a defence for the accused to prove the fact that he had no such mental state with respect to the act charged as an offence in that prosecution."

That means, until now it was upto the prosecution to prove *mens rea* that he not only committed wrong but did it either knowingly or intentionally. The Law Commission has recommended that in such cases the prosecution normally finds it impossible to prove existence of such mental state and in all social and economic offences, the burden should go to the accused. This provision is wholesome because after all how or why prosecution should prove what the mental state of the accused was! But I find it difficult to understand sub-clause (2) which says:

'For the purpose of this section a fact is said to be proved only when

the court believes it to exist beyond reasonable doubt and not merely when its existence is established by a preponderance of probability.'

What is the meaning of the word 'proved' in this context?

MR. DEPUTY-SPEAKER: It is a paradise for lawyers.

SHRI DINESH CHANDRA GOSWAMI: Sir, this is an important point. How an accused is going to prove the existence of such a mental state? He can't bring his mind and put it before a court to prove absence of *mens rea*.

MR. DEPUTY-SPEAKER: You need a psychiatrist.

SHRI DINESH CHANDRA GOSWAMI: Sir, a psychiatrist also cannot help in this. I would like him to consider this. I think I have said this also earlier on. We should not do things by which any guilty person could escape. But at the same time we should not change the law which takes away reasonable opportunity of defence to an innocent person also.

MR. DEPUTY-SPEAKER: There is no more a benefit of doubt.

SHRI DINESH CHANDRA GOSWAMI: Suppose I have not committed an offence. The burden is that I am asked to prove my innocence that I have to knowledge or intention to commit the offence.

MR. DEPUTY-SPEAKER: You are guilty until you prove yourself to be innocent.

SHRI DINESH CHANDRA GOSWAMI: How am I to prove the existence of the stat eof mind? It has to be proved by probability of facts.

MR. DEPUTY-SPEAKER: That is why you need the service of a psychiatrist!

SHRI DINESH CHANDRA GOSWAMI: No, Sir. In any case in the case of murder, the prosecution has to prove that he has full knowledge to come to the conclusion that the accused had either the knowledge or the intention. If you say that probability of or preponderance of facts will not constitute the proof, then how am I to bring it from my heart? Always a guilty man, as a student of law—I say it, has always to prove the absence of guilt. But, if the preponderance of facts is not proved?

MR. DEPUTY-SPEAKER: Mr. Goswami, do you know the definition of 'truth'. Truth is what people believe, no matter what the facts are.

SHRI DINESH CHANDRA GOSWAMI: I would submit one thing. I do not find any such suggestion in the Law Commission's recommendation also.

When you say that the preponderance of or probability of facts will not constitute a proof, I can not comprehend how one will be able to prove that he had no knowledge or intention except by placing the preponderance or probability of facts.

Sir, I wholeheartedly support this Bill but for this.

MR. DEPUTY-SPEAKER: Why do you support this Bill when there are so many loopholes?

SHRI DINESH CHANDRA GOSWAMI: I have not concluded it. Though I wholeheartedly support the objective of the Bill and the objective underlying it to enhance the punishment from five to seven years, my feeling is that the amending bill will only take away the powers existing to the court by which they can inflict the penalty upto three years. In most of the cases, there would be summary trials and the maximum punishment will be only one year. Unless you confer additional powers to the judicial magistrates or you agree to the most vital recommendations of Law Commission that all these economic offences will be tried by special courts to be established for the purpose. there

[Shri Dinesh Chandra Goswami]

will be no rationality of judgement. Therefore, I feel that Government should seriously consider this aspect of appointment of special courts for dealing with economic offences and social offences. So long as they do not do it, they have to confer the additional powers to magistrates and do away with summary trials excepting in those cases of minor offences where the court feels that the lack of serious use of the offence makes it desirable to try the offence summarily. With these words, Sir, I support the Bill.

MR. DEPUTY-SPEAKER: I think you have raised important and valid points. The Minister should try to answer them effectively. There are two things here. One is the time factor The other is the importance of this debate. We cannot just huriedly pass he Bill because of time. Certain important legal and constitutional points have been raised. It is the duty of the House to discuss them with all knowledge and responsibility.

श्री नवल किशोर (दौसा): उपाध्यक्ष महोदय, प्रस्तुत विधेयक पर अभी मेरे मित्र श्री गोस्वामी ने कुछ कानूनी मुद्दे उठाये और उसके पहले विरोधी दल के एक सदस्य ने कानून के ऊपर तो नहीं लेकिन सरकार की आर्थिक नीतियों पर कुछ प्रहार किए। मैं इस बिल के सन्दर्भ में इतना ही कहना चाहता हूं कि यह मौजूदा बिल जो आया है सरकार ने इसमें, पुराने कानून में जो खामियां थी उनको दूर करने की कोशिश की है। बढ़ती हुई कीमतों के जमाने में जब लोग सभी तरह से परेशान हों तो ऐसा कानून जो इन कीमतों को रोकने के बारे में कारगर हो सकता था वह कारगर साबित नहीं हो रहा है। इसके कई कारण थे। पहला कारण यह था कि पिछले कानून में जो सजा का कानून था उसमें जुर्माने पर ही कोई आफेन्डर छूट सकता था। दूसरा कारण यह था कि इस कानून के प्रावधानों का उलंघन करने वाले आदमी को शुरू में कोई तकलीफ नहीं होती थी, चूंकि बेलेबिल आफेन्स था इसलिये वह जमानत पर रहता। तीसरा प्रावधान यह था कि मुकदमा चलता रहता 4–5 वर्ष तक और उस अर्से मे गवाह मर जाते, हालात बदल जाते और इन्सान छूट जाया करता था, मुल्जिम छूट जाया करता था। चौथी खराबी यह भी इस कानून के अन्दर कि मुकदमा चलाने वाले को यह साबित करना पड़ता था जो कुछ किया गया है वह एक गिल्टी कांशेन्श, मैसरिया का बर्डन प्रासीक्यूशन पर होता था। इन सभी खामियों को इस कानून के अन्दर दूर करने की कोशिश की गई है।

आज इस कानून के पास हो जाने के बाद इसने सबसे अच्छा प्रावधान यह रखा गया है कि किसी भी आदमी को जुर्माना नहीं होगा अगर उसने कानून का उलंघन किया है तो उसको सजा होगी जेल की। इसके साथ ही साथ एक और बात की गई है कि आफेन्स नान बेलेबिल हो गए हैं, बेलेबिल नहीं रहे हैं। (व्यवधान) जी हां, पकड़ने के बाद ही। पकड़ने की कमी के बारे मे मैं आपसे सहमत हूं कि इस कानून के अन्तर्गत उतने लोगों का चालान नहीं होता, उतने लोग पकड़े नहीं जाते जबकि रात दिन ब्लैक मार्केट चलता है, सारे मामले होते हैं, कोई चीज वाजिब कीमत पर नहीं मिलती

लेकिन इसके बावजूद भी यह सही है की यह कानून अपनी जगह पर उपयोगी साबित होगा। यह कानून उस दिशा मे एक सही कदम साबित हो सकता है अगर सरकार का इरादा हों, सरकारी मशीनरी इस इरादे का अनुपालन करने की क्षमता रखती हो। उस सूरत में इस कानून के प्राविजन्स का अच्छा असर होगा।

मेरे मित्र गोस्वामी जी ने अभी इस कानून के सम्बन्ध मे दो तीन कानूनी मुद्दे उठाये लेकिन मै उनके उन कानूनी मुद्दो से बिलकुल इत्तफाक नही करता हू। उन्होने कहा कि सजा की जो मिकदार है 5वर्ष की वह आपने 7 वर्ष बढा दी लेकिन चूंकि आपने समरी का ट्रायल का प्रावधान रख दिया और समरी ट्रायल के अन्तर्गत क्रिमिनल प्रोसीजर कोड में एक साल की सजा देने का अधिकार मजिस्ट्रेट को है इस लिए आपने दूसरे हाथ से उस सजा को घटा दिया। मैं इससे इत्तफाक नही करता। मैं इस बात से भी इत्तफाक नही करता कि एकोनामिक आफेन्सेज के लिए स्पेशल कोर्ट्स होनी चाहिए।

उपाध्यक्ष महोदय, असल में आज सब से ज्यादा जरूरत तो इस बात की है कि एकोनोमिक आफेन्सेज का ट्रायल समरी होना चाहिए। कम्पनी ला के जितने मुकदमे हैं, वे वर्षों तक नही निपटाए जाते क्योकि उन में बराबर लम्बे तौर पर ट्रायल चलते रहते हैं और ग्वाहो को पेश करना, जिरह करना और दुनिया भर के आर्ग्युमेंट लगते हैं और ट्रायल बढ़ता जाता है। इसलिए यह बहुत सेलूटरी प्रोविजन इस मे रखा गया है। भले ही इस मे यह बात जरूर है कि मेजिस्ट्रेट को एक साल की सजा देने का अधिकार होगा लेकिन इस के बावजूद लोग और प्रोटेक्टेड ट्रायल की बजाए एकोनामिक आफेन्सेज मे समरी तरीके से अगर मुकदमे का फैसला करेंगे तब हो जा कर आज की जो आर्थिक स्थिति है देश मे, उस का मुकाबला किया जा सकता है। आप कोई भी कानून बना दीजिए, अगर कानून के फैसले मे डिले होती है, तो उस कानून का कोई मतलब ही नही होता है। आज जो प्रोसीजर है उस को तो बदल नही सकते और उस प्रोसीजर के होते हुए केसेज का फैसला जल्दी नही हो सकता है। इसलिए इस मे जो समरी ट्रायल का प्रावधान किया गया है वह ठीक है।

इस के अलावा इस मे जज को यह अधिकार दिया गया है कि वह अगर चाहे तो उस मुकदमें के बारे मे समरी ट्रायल न करे। ऐसा निर्णय भी वह ले सकता है। जब हम जज के ऊपर इस तरह का अधिकार छोड़ते हैं, तो कोई वजह नही है कि हम शका करे कि उन केसेज मे जहां आफेन्सेज सीरियस नेचर के है, वे समरी ट्रायल कर के छोड देंगे। उन केसेज मे हम को विश्वास करना पड़ेगा जज की बुद्धि पर, उस की योग्यता पर, उसकी ईमानदारी पर और उस की नेकनीयती पर कि वे वे ऐसे मुकदमो में समरी ट्रायल नही करेगा। इस मे कोई कान्ट्राडिक्शन नही मालूम होता है जैसा कि मि० गोस्वामी कह रहे थे कि यह कांट्राडिक्टरी है। न इस में कांट्राडिक्शन मालूम होता है और न कोई खराबी मालूम होती है। इसलिए मैं इस प्राविधान का समर्थन करता हूं।

[श्री नवल किशोर शर्मा]

उपाध्यक्ष महोदय, मि० गोस्वामी का दूसरा एतराज था 10 (सी) के बारे मे, जिस मे कहा गया है .

"culpable mental state includes intention, motive, knowledge of a fact, and the belief in, or reason to believe, a fact ..".

और आगे क्लाज (2) मे कहा गया है । उसमे लिखा है .

"For the purposes of this section, a fact is said to be proved only when the court believes it to exist beyond reasonable doubt....".

अब तक उपाध्यक्ष महोदय, कानून की स्थिति यह है कि मुलजिम को सजा तभी होती थी जब कोर्ट यह समझ जाए कि यह जो मुलजिम है, इसका जुर्म (बियोंड रीजनेबिल डाउट प्रूव्ड हो गया है और कभी कभी बियोंड रीजनेबिल डाउट के अलावा "प्रोबेबीलिटीज' का सवाल भी उठ जाता था और सुप्रीम कोर्ट के ऐसे बहुत मे जजमेंट्स है जिन में सुप्रीम कोर्ट ने यह फैसला किया है कि जहा "प्रोबेबिलिटीज' हों, जहां दो थ्योरीज हो, वहां कोर्टस को मुलजिम के हक मे उन प्रोबेबीलिटीज के आधार पर ध्यान देना पड़ेगा । इसी बात को मीट आउट करने के लिए यहां कोशिश की गई है और यह वाजिब कोशिश की गई है और इस बारे मे मैं मि० गोस्वामी से इत्तिफ़ाक नही करता हूं । एक ओर तो हम चाहते हैं कि मुल्क मे ऐसे लोगों को सजा मिले जो ब्लैक मार्केटिंग करते हैं और जो लोगों के जीवन के साथ खिलवाड़ करते हैं और दूसरी ओर हम उसी कानूनी पचड़ों में पड़ना चाहते हैं जिन में सुप्रीम कोर्ट ने यह फैसला किया है कि 'प्रोबेबीलिटीज' अगर हों और एक ही बात के अगर दो निष्कर्ष निकल सकते हों, एक ही फैक्ट के बारे में दो नतीजे निकाले जा सकते हों, तो नतीजा मुलजिम के हक़ में निकाला जाना चाहिए । इस बात को, इस कमी को पूरा करने की कोशिश इस क्लाज के जरिए से की गई है । इसलिए मैं अपने मित्र मि० गोस्वामी की इस राय से सहमत नहीं हूं और मैं यह मानता हू कि सरकार ने यह एमण्डमेंट ला कर अच्छा काम किया है और एकेनामिक आफेन्सेज को मजबूती के साथ मीट आउट करने का और उस के लिए लोगों को सजा देने का सरकार ने एक रास्ता निकाला है ।

उपाध्यक्ष महोदय, एक बात और मैं इस विधेयक के बारे मे कहना चाहता हूं और वह बात यह है कि मेरी समझ मे नही आया कि सरकार ने यह क्लाज 12(बी) इस मे क्यों रखा है और इस का क्या मतलब है । इस मे कहा गया है ....

"No civil court shall grant an injunction or make any order for any other relief against the Central Government or any State Government or a public officer in respect of any act done or purported to be done by such Government or such officer in his officer capacity.."

इस में जो इंजक्शन की बात कही गई है, मैं मंत्री महोदय से कहना चाहता हू कि आप इस में इंजंक्शन की बात मत कहिए । आप यह कहिए

"No civil court shall take cognizance of such a suit".

इंजंक्शन की क्या बात करते हैं । क्यों दोबारा मुकदमें में आने की कोशिश करते हैं । आप इतना ही कहिए कि कोई सिविल-कोर्ट इन मामलों में डाइरेक्शन्स के खिलाफ़ स्टेट गवर्नमेंट के आर्डर्स के खिलाफ़ कोई जूरिस्डिक्शन नहीं रखेगी, वे उस के अधिकार क्षेत्र से बाहर होगा । इस बात को आप को कहना चाहिए । अगर इस बिल के परपज को आप पूरी तरह से अमल में लाना चाहते हैं, तो सिविल कोर्ट के जूरिस्डिक्शन को बिल्कुल आउट कर दीजिए, यह मेरा विवेचन है इस मामले में ।

इसके साथ ही साथ मैं एक बात में जरूर मि० गोस्वामी से इत्तफाक करता हूं और वह बात यह है कि आप ने जहां वैसिल, कैरियर और एनीमल को कन्फिस्केट करने का अधिकार कलक्टर को दिया है, वहां उसी सम्बन्ध में उसी मुकदमे के बारे में सुनवाई का अधिकार मेजिस्ट्रेट को दिया है। ये दोनों बातें अलग अलग कर दी हैं। अगर कोई आफेन्स होता है, तो उस के साथ ही जो चीज सीज की गई है चाहे वह एनीमल हो चाहे प्रोपर्टी हो, चाहे वैसिल हो और चाहे कैरियर हो, उस को कान्फिस्केट करने का अधिकार भी उसी अदालत को होना चाहिए न कि कलक्टर को होना चाहिए यह बड़ी एनामलस पोजीशन है। उपाध्यक्ष महोदय, यह भी हो सकता है कि कलक्टर किसी केस में किसी चीज को कान्फिसकेट कर ले और उसी केस में जूडिशल कोर्ट मुलजिम को, जिस ने जुर्म किया है, बरी कर दे तो कितना मखौल लगेगा कि जुर्म करने वाला तो बरी हो जाता है और उस का सहायक जो है, उस को सजा मिल जाती है, उस का माल जब्त हो जाता है, उस का कैरियर जब्त हो जाता है, उस का एनीमल जब्त हो जाता है। तो दोनों चीजें काण्ट्राडिक्टरी है। मैं समझता हूं कि कान्फिसकेशन का कायदा रहना चाहिए लेकिन यह अधिकार उस अदालत को होना चाहिए जो कि उस आफेन्स को ट्राइ करे। उन कैसेज में जहां चालान न करना हो, जहां मुकदमे में मुलजीम गिरफ्तार न हुआ हो, वहां जरूर उस माल को, उस कैरियर को जब्त करने का अधिकार अगर आप कलक्टर को देते हैं तो बात समझ में आती है लेकिन उन कैसेज में जहां चालान हुआ हो वहां इस तरह की बात करना मुनासिब नहीं होगा।

इन शब्दों के साथ मैं ने जो सुझाव दिये हैं, मैं समझता हूं कि माननीय मंत्री महोदय उन पर गौर से विचार करेंगे।

श्री कमला मिश्र "मधुकर" (केसरिया) : उपाध्यक्ष महोदय मैं ने मन्त्री महोदय को बहुत ध्यान से सुना है और मुझे लगा है कि उन्होंने कुछ नेकनीयती का इरादा जाहिर किया है जरूर और नेक इरादा इन्होंने ही नहीं जाहिर किया है बल्कि मुझे याद पड़ता है कि आजाद के पूर्व प० जवाहर लाल नेहरू ने भी कहा था कि जब हमें स्वाराज्य मिलेगा, तो हम ब्लैक मार्केटिंग करने वालों को निकटतम लैम्प-पोस्ट में फांसी लगा देंगे और पार्लियामेंट में हमारे उस राष्ट्रपति जी ने भी यही बात कही थी (व्यवधान)। अभी हाल में 9 अगस्त को आप के नौजवानों की जो रैली हुई थी, उस में भी यही नारे लगाये गये थे कि जमाखोरों को फांसी दो और प्रधान मंत्री जी भी कहती हैं कि उन का सोशल बायकाट करो। मुझे समझ में नहीं आता है कि इन तमाम नेक इरादों का परिणाम क्या हुआ है। परिणाम यही हुआ है जैसा कि टाइम्स आफ इण्डिया में जिस को दूसरे लोगों ने उद्धृत किया था कि एक दिन के अन्दर मोटे अनाज, एडिबिल आयल और चीनी के दाम कितने बढ़ गये हैं और कितना इन का अभाव है इस देश में। इसी दिल्ली शहर में तमाम चीजों का अभाव है जिस की चर्चा हमारे मित्र श्री एम० एम० बनर्जी ने की है। आप के नेक इरादों का और कानून का क्या कोई मेल होता है? स्थिति यह है कि आप के कानून का आप के नेक इरादों से कोई मेल नहीं है। मुझे इस समय महाभारत की बात याद आती है कि जब पाण्डवों को डराने के लिए योजना बनाई गई थी, तो दुर्योधन ने उस सुरंग बना दी और उस सुरंग के रास्ते तमाम पाण्डव बच गये। वैसे तो आप कहते हैं कि इस कानून में अपने सजा बढ़ाने की व्यवस्था की है, जुर्माने की राशि बढ़ाने की व्यवस्था की है लेकिन सही मानों में आप ब्लैक मार्किटर्स पर, होर्डर्स पर अंकुश लगा सकेंगे ऐसा मैं नहीं समझता हूं। मैं कानून का विशेषज्ञ नहीं हूं फिर भी मुझे मालूम यह

[कमला मिश्र मधुकर]

पड रहा है कि आपका जो उद्देश्य है उसको यह कानून बिल्कुल भी पूरा नही कर सकेग ।

15 hrs.

आखिर देश मे चावल आटा वनस्पति बेबीफूड, साबुन, दिया सलाई, विद्यार्थियो के काम आने वाली एक्सरसाइज बुक्स दवाइयो आदि की भयकर कमी क्यों है तथा इन सभी तथा दूसरी आवश्यक वस्तुओ के दाम सुरसा के मुह की तरह क्यो बढते जा रहे है ? इसका मूल कारण क्या है ? आप समझते थे कि कानून की कमजोरी के कारण ऐसा है और आप उसके वास्ते सशोधन लाए है । लेकिन मूल जो कारण है उस मे आप गए नही है । देश मे एसेंशियल कमोडिटीज का जो सकट पैदा हो गया है, मैं समझता हू कि उसके लिए आप पूर्ण रूप से जिम्मेदार हैं, आपकी नीतिया पूर्ण रूप से जिम्मेदार हैं । पिछले 27 साल मे आपने जो नीतिया अपनाई है, जो रास्ता अख्तयार किया है वह इसके लिए जिम्मेदार है । इसका मूल कारण यह है कि हमारी अर्थ व्यवस्था को आपने पूजीवादी विश्व बाजार के साथ जोड रखा है और आपने स्वय देश के वास्ते पूजीवादी विकास का मार्ग अपनाया हुआ है । इस मे प्राफिट ही नही सुपर प्राफिट होने की गुजाइश रहती है और सुपर प्राफिट लोगो को हो रहे हैं । इसी का यह परिणाम है कि अभाव ही नही भयकर अभाव की स्थिति देश मे पैदा हो गई हैं । बडे उद्योगपति जो है वे जान बूझ कर पैदावार को गिरा रहे है , जमाखोरी कर रहे हैं । अधिक मे अधिक मुनाफा लूट रहे हैं । इतना ही नही काले धन की समानान्तर अर्थ व्यवस्था देश मे चल रही है जो कि महगाई और अभाव को बढाने मे सहायक हो रही है । इस मे प्रशासन की साझेदारी है । कालेधन मे शासक वर्ग की साझेदारी है । काले धन की, चोरबाजारी की, स्मगलिंग को समय समय पर सदन मे चर्चा होती रहती है । बडे बडे होर्डर्ज जो है, ब्लेक मार्किटर्ज हैं उन से चूकि आप चुनाव के लिए चन्दे लेते है, पैसा लेते है, इसलिए आप मे यह हिम्मत नही होती है कि आप उनको छू सके । आपके नेक इरादे हो सकते है । लेकिन केवल मात्र नेक इरादे प्रकट करने से काम नही चल सकता है । उन नेक इरादो को अमल मे लाने के लिए भी आपको दृढ सकल्प का परिचय देना चाहिए । काला बाजारी करने वालो के साथ शासक वर्ग की किस तरह साझेदारी है इसका मै एक उदाहरण आपको देना चाहता हू । हमारे चम्पारन जिले मे एक अधिकारी ने रात मे बैल गाडी पर चोरी किये धान ले जाते हुए कुछ व्यापारियो को पकडा । अगली सुबह कई कांग्रेस के नेता उस अधिकारी पर उन्हे छोड देने के लिए दबाव डालने के लिए आए ।

दूसरा उदाहरण यह है कि हमारी पार्टी ने वही पर एक जमाखोर के यहा गल्ला होने की सूचना उच्च अधिकारियो को दी । जो मैजिस्ट्रेट गल्ला निकालने गये वे रात मे एक बगले मे ठहर गए । उसके बाद पता चला कि जमाखोर को सूचना मिल गई है और उसने घूस दी और ये लोग उसका कुछ नही कर सके । बिहार मे ही एक प्रखण्ड अधिकारी का गल्ला पकडने के आरोप में तुरन्त तबादला कर दिया गया । इजारेदारो चोर बाजारियो, जमाखोरो एव बडे भूस्वामियो के सामने आपने आत्म समर्पण कर दिया है । इस वास्ते अगर आप यह समझते हैं कि कानून बना देने से आप ब्लैक मार्किटर्ज का, होर्डर्ज का तथा दूसरे ऐसे लोगो का आप सफाया कर दे, तो मै नहीं समझता हू कि ऐसा हो सकेगा ।

आपने होलसेल फूडग्रेन ट्रेड को टेक ओवर किया । मजदूरो, किसानों तथा तमाम दूसरे लोगो की यह माग थी । लेकिन यहा भी आपने अपने आपको सरेंडर किया ।

यह कहा जाता है कि औद्योगिक तथा खेती की पैदावार में गिरावट आई है। लेकिन जो बात औद्योगिक उत्पादन पर लागू होती है वही अन्न पर भी लागू होती है। गावों के बड़े भूमिपतियों को आपने सभी सुविधायें दीं। खेती में भी पूंजीवादी प्रणाली का विकास हुआ है और इसका सम्बन्ध पूंजीवादी बाजार से जुड़ गया है। आपने भूमि सुधार भी लागू नहीं किए। छोटे किसानों की तरक्की के लिए कुछ नहीं किया। सिंचाई, सुविधाओं का, बिजली का, ऋणों का, खाद बीज आदि का प्रबन्ध छोटे किसानों के लिए नहीं किया। गन्ना उत्पादकों के सवाल को भी चीनी मिल मालिकों के दबाव में आ कर एवं उनके साथ अपने सम्बन्धों के कारण हल नहीं किया। परिणाम यह है कि गन्ने की खेती कम हो गई है और गन्ना लकड़ी के भाव से भी कम पर बिक रहा है, उनको लकड़ी के दामों से भी कम दाम आप दिला रहे है। ऐसी अवस्था में चीनी की पैदावार कैसे बढ़ सकती है। आपने चीनी मिलों का राष्ट्रीयकरण भी नहीं किया।

इस सब का परिणाम यह है कि आज देश की अर्थ व्यवस्था आपके कण्ट्रोल से बाहर चली गई है। सर्वत्र हाहाकार मचा हुआ है। भूमिहीन, खेत मजदूर, गरीब किसान, मध्यम किसान, वेतन भोगी सभी की इस अभाव और महगाई ने कमर तोड़ दी है। पूंजीपति, ब्लेक मार्किटर्ज, जमाखोर, उच्च अधिकारी, काले धन वाले सभी चांदी काट रहे है। आज जो असन्तोष देश में व्याप्त है वह एक विस्फोटक बिन्दु तक पहुंच चुका है और यह जान लीजिए मंत्री जी कि यह विस्फोट देश से पूंजीवाद को भी खत्म करेगा और आपकी गद्दी को भी हिलाएगा। आप जो यह कह रहे है कि आप महंगाई रोक देंगे जिस प्रकार के आप पग उठा रहे हैं उन में यह एक दिवा स्वप्न ही सिद्ध होगा। मैं समझता हूं कि आपने जो विधेयक पेश किया है उस में सजा का जो प्रावधान किया है वह बिल्कुल नाकाफी है। इससे काम नहीं चलेगा। इस में समरी ट्राइल की व्यवस्था होनी चाहिए थी तथा सश्रम कारावास की व्यवस्था होनी चाहिए थी और सजा की अवधि कम से कम एक साल होनी चाहिए थी। ब्लैक मार्किटर्ज और होर्डर्ज जो हैं उनकी जमानत नहीं होनी चाहिए। ये देश द्रोही हैं, उनके वास्ते गोली मारने की व्यवस्था होनी चाहिए, मृत्यु दंड की व्यवस्था होनी चाहिए। आपकी ही पार्टी के एक सदस्य ने कहा है कि सजा की अवधि आपने कम कर दी है। मैं नहीं आपकी पार्टी के ही एक सदस्य ने यह बताया है। आप बताएं कि इस तरह के जो इस विधेयक में लूपहोल हैं उनको आप कैसे दूर करने जा रहे हैं। जरूरी चीजें बाहर निकालने के लिए जबर्दस्त जन आन्दोलन भी होने चाहिए।

महाराष्ट्र में एक आन्दोलन हुआ था। जनयुग में यह समाचार छपा है। चार सौ हमारे कार्यकर्ता होर्डर्ज के खिलाफ उठ खड़े हुए थे और छिपे माल को बाहर निकालने के लिए निकले थे। बजाय इसके कि इन होर्डर्ज को पकड़ा जाता हमारे ही कार्यकर्ताओं को पकड़ लिया गया और उनको सजाएं दी गई है किसी किसी को तो सात साल की सजा दी गई है। चम्पारन में हमारे लोगों के ऊपर गोली चलाई गई। बजाय होर्डर्ज पर मुकदमे चलाने के हमारे कार्यकर्ताओं पर मुकदमे चलाए गए। इस सब का क्या परिणाम होगा क्या इसको आपने सोचा है? आप बड़े बड़े व्यापारियों से मिले हुए है। उन से पैसा लेते है। ऐसी अवस्था में क्या आप यह समझते हैं कि आप होर्डिड सामान को बाहर निकाल लेंगे? जो अधिकारी गड़बड़ी करते है उनके वास्ते भी सजा का प्रावधान आपको करना चाहिए था। ऐसी व्यवस्था अभी तक आपने नहीं की है। यह होनी चाहिए।

[श्री कमला मिश्र मधुकर]

लेकिन केवल मात्र सजा का प्रावधान कर देने से काम नहीं चलेगा। अतः मेरा सुझाव है कि कम बद्ध लैवी से सभी मार्किटेबल्न सरप्लस अन्न आदि को सरकार स्वय खरीदे तथा सभी दूसरी आवश्यक वस्तुओं का स्टाक सरकार अपने हाथ मे ले। किसानो को निर्धारित दाम पर खाद डीजल बीज आदि अन्य सामान दिया जाए। बड़े उद्योगपतियों को बैंको से कर्ज देने की नीति में हेर-फेर किया जाए। फार्वर्ड ट्रेडिग बन्द किया जाए। चीनी वनस्पति कपड़ा दवाई आदि कारखानों का राष्ट्रीयकरण किया जाए। धारिया कमेटी की सिफारिशों को लागू किया जाए। सार्वजनिक वितरण प्रणाली के माध्यम से आवश्यक वस्तुओं को देने का प्रबन्ध किया जाए और इसको सख्ती मे चलाया जाए। पंचायतो के जरिए जन सहयोग से इसको चलाया जाए। इस के वास्ते जनवादी कमेटियां बनाई जाए। ये तमाम बातें आपने की तो जनता आपको सहर्ष अपना सहयोग प्रदान करेगी और वह कर भी रही है। कानून लागू करने के लिए आपको व्यापक रूप से जन आन्दोलन को बढ़ावा देना होगा। जो जनवादी शक्तियां इस मे लगी हुई है उनको आपको प्रोत्साहित करना चाहिए। हमारी पार्टी ने पूरे भारत में विशाल जन आन्दोलन खड़ा करने का निश्चय किया है। वह आन्दोलन प्रारम्भ भी हो चुका है। परसों दिल्ली में जा कर हम लोगों ने दो लाख बोरा अनाज बाहर निकाला था। तो इन लोगों का सहयोग लीजिए। उसके लिए कानून पास कर दीजिए। ऐसा नहीं हो कि जो लोग आप को सहयोग देने के लिए इस कार्यवाही में उतरें उन्हीं को आप सजा दें और जो देशद्रोही हैं, होर्डिग करने वाले हैं, वे छोड़ दिए जायं। जो देश के लिए समाज के लिए काम करने वाले इस मामले में सामने आएं और अभाव को दूर करने में सहयोग दें, उन्ही को आप सजा दे दें और गलत काम करने वाले छूट जायं, इस बात के खतरे से मैं सरकार को आगाह करता हूं और साथ ही कानून में जो खामियां हैं उन को दूर करने के लिए अपील करता हूं। आप एक काम्प्रीहेंसिव बिल लाइए और उस में हम लोगो का भी समर्थन लीजिए ताकि देश मे जो अभाव की स्थिति है और महंगाई बढ़ती चली जा रही है उस को रोकने में सहायता मिले।

SHRI B. R. SHUKLA (Bahraich): Mr. Deputy-Speaker, Sir, there is so much disgust with the behaviour of black-marketeers, hoarders, profiteers, drug adulterators and food adulterators in the country that they have expressed their opinion from various platforms and the Ministers and other persons in authority have joined in the condemnation and they have proclaimed from the various platforms that such persons should be chained, hand-cuffed and paraded in the streets. But I am sorry and I am rather constrained to say that the mood, the temper and the pulse of the people is not adequately reflected in the provisions of this amending Bill.

No doubt, the offences under this amending Bill have been made non-bailable by deleting the clause "bailable" as it is existed in the previous Act. But merely by making the offence non-bailable, it would not make a sufficient dent on the working of these anti-social criminals. Under the Criminal Procedure Code, a person who is guilty even of non-bailable offences which are not punishable with life imprisonment or death may be admitted to bail. Under the new Criminal Procedure Code of 1973, there is a provision of anticipatory bail under which the High Courts, the Sessions courts, have been given ample power to order that a person who is apprehending arrest by the police may be admitted to bail in the event of his arrest.

There is another provision under which the Sessions court or the High Court can admit any person to bail irrespective of the fact whether the offence is bailable or not. Therefore, my submission is that the persons who have contravened the provisions of this special enactment could easily get bailed out from the Sessions court and the High Court before they have been arrested. The provisions that have been made in this amending Bill have completely ignored the provisions of the Criminal Procedure Code

Under the Defence of India rules, there is a provision that if any person who is guilty of the contravention of the provisions of the Defence of India rules and, if there are reasons to believe that he is *prima facie* guilty of contravening those provisions, he shall not be granted bail. That is a blanket bar placed on the powers of the courts, including the highest one in the country to admit any person to bail if there is a *prima facie* case against such an offender.

My submission and my appeal, through you, Sir, to the hon Minister who is an intellectual and a versatile man in many fields is to ponder over this aspect of the matter and to make the provisions so effective as to not to allow the social parasites and social pests to escape the provisions of law. If a blackmarketear is put in jail and he is not allowed bail for a month or two or even for a week, he will think hundred times and other potential offenders will think hundred times before contravening any of the provisions of this Act. Otherwise, the things will go on in an easy way in which they have been going so far.

The second thing is about the minimum quantum of punishment. It is provided that there should be a sentence of imprisonment for atleast three months in certain cases. But at another place it has been provided:

"For the purposes of sub-sections (1), (2) and (2A) the fact that an offence under sub-clause (ii) of clause (a) of sub-section (1) or under-section (2) has caused no substantial harm to the general public or to any individual shall be an adequate and special reason for awarding a sentence of imprisonment for a term of less than three months...."

The criterion would be 'substantial harm to the general public or to any individual'. Suppose one litre of kerosene oil is sold to an individual in black-market. The gain by such an act of black-marketing may be a few paise, but who knows, by repeated series of acts of such black-marketing he may be causing havoc to the community. But the court may say, 'In this particular case, we do not know whether he has been involved all along in black-marketing; and in this particular case the harm done to the individual is very slight and, therefore, the court is inclined to pass a sentence of imprisonment for less than three months'. Now what is the harm if you leave the determination of the sentence to the court without giving any guidelines like this? This provision would make the situation worse, and would give a long rope to unscrupulous presiding officers of courts to inflict lesser penalty on the wrong-doer, who is adjudged guilty Therefore, my submission is that the minimum punishment should not be less than six months for the first offence, and if the crime is repeated, then the punishment should not be less than one year. Under the Prevention of Food-Adulteration Act, if a milk vender has mixed water with milk, he will get a minimum punishment of imprisonment for six months and a fine of Rs. 1,000....

MR. DEPUTY-SPEAKER: What happens if he mixes milk with water?

SHRI B. R. SHUKLA: My submission is that an offence under this Act is no less serious than an offence under that Act. Therefore, the minimum penalty should be imprisonment for not less than six months in any case.

Thirdly, under the existing Act, the Collector has the power to confiscate the essential commodity in case a contravention has been made, and when he passes such an order, it is revisable in appeal and the forum of appeal shall be determined by the State Government. Under section 7 of the existing Act, the court has also got the power to confiscate the property, *i.e.*, the essential commodity, and the package, the animal, the receptacle and any other carrier which has been used in contravening an order with respect to an essential commodity. Therefore, there are the forums. Now I have given notice of an amendment that, whenever any matter with respect to which a case is pending—investigation or inquiry or trial—before a court of law then the collector should pass any order with respect to those very things and the order given by a court of law regarding confiscation shall be binding on the collector and if there is no prosecution, then, of course, the collector's powers remain unfettered because there may be cases in which there may not be prosecution but still it may be necessary to confiscate the article. For example, a smuggler is contrvening the provisions of this Act. He is found carrying goods in truck, but escapes arrest and commodities are left there. The truck is left there, the carrier is left there but the offender is not traceable. Now, under those circumstances no prosecution will be launched. Therefore, the Collector should have the authority in such cases where prosecution is not actually launched or is not launchable, to confiscate such articles. In other cases where the court is seized of the case, then the order contemplated should be passed by that court alone and the Collector should have no jurisdiction.

Another thing about the *mens rea*. I think the whole object of the Government is to rule out the possibility of cases ending in acquittal on grounds of want to proof of *mens rea* But the drafting is not very happy in this respect and I would say with all respect and humility to the hon Minister that the amending provisions are more retrograde than the existing one. Sec 7 is the penal clause which provides:

"If any person contravenes whether knowingly, intentionally or otherwise, any order made under this section..." So, intention and knowledge are no doubt the ingredients of an offence under the Essential Commodities Act. But, there may be cases where intention and knowledge may not be requisite *mens rea* because those cases would be covered by the word 'otherwise'. Now, by enacting this section (clause 6 of the present Bill) you will not meet the situation. It is not the case that contravention would be

punishable only on the proof of intention or knowledge. There may be cases where proof of intention or knowledge may not be forthcoming. Those cases would be covered by the word 'otherwise' So, the Government is not gaining its objective by enacting another rule in clause 7(c)..

MR DEPUTY-SPEAKER: Please try to be brief now.

SHRI B. R. SHUKLA· So, my submission is that I have given a number of amendments .

MR DEPUTY-SPEAKER· You may speak on your amendments.

SHRI B R SHUKLA· My submission now is that under the existing state of affairs, small fries are generally prosecuted under the Prevention of Food Adulteration Act, the Prevention of Corruption Act and under the Essential Commodities Act. I would appeal through you to the Government that the law should be made rigid instead of being elastic so that the big sharks may not escape its clutches. Only then we can say that we have made an enactment in response to the mood, to the urges and the aspirations of the people. Nobody, even the so-called right reactionary lobbies, can defend these anti-social elements in this country and the House, with one voice, is prepared to give as much drastic powers as the Government drastic powers as the Government themselves are serious and mean business.

श्री राम सिंह भाई (इन्दौर) : उपाध्यक्ष महोदय, सरकार ने मूल विधान में जो कमियां थीं, उन को दूर करने के लिए यह विधेयक प्रस्तुत किया है, अब अगर यह जन-भावना की पूर्ति करता है तो मैं इस का समर्थन करता हू । अभी आपने कुछ सुझाव दिये तो हमारे माननीय सदस्य उन सुझावो के अनुसार धाराओ मे ही बहने लगे । यह कानून आवश्यक वस्तुओ का दण्ड विधान नही है कि केवल गुनाह करने वालों को कितनी सजा दी जाय, बल्कि यह जो मूल कानून है, जिस मे वह सशोधन किया गया है, वह मूल कानून कहता है कि अभाव के समय मे सरकार को क्या चाहिए । लोगो को आवश्यक वस्तुये प्राप्त न हो रही हो, उनका उत्पादन कम हो, उस समय लोगो को आवश्यक वस्तुये प्राप्त करा देने के लिए कुछ नियन्त्रण होना आवश्यक है । अमुक मात्रा मे प्रत्येक व्यक्ति को वह वस्तु मिलती रहे—इस कानून का यही मल मकसद है ।

कल जोशी साहब ने बहुत अच्छी बाते कही—मैं उन का समर्थन करता हू । जो अच्छी बातें हमारे विरोधी लोग कहे, उन को हमे जरूर मानना चाहिए, जो देश-हित और जन-हित मे हो, उन को मानने से इन्कार नही करना चाहिए । मै, श्रीमन्, सदन के सामने यह रखना चाहता हू कि

15.26 hrs.

[SHRI DINESH CHANDRA GOSWAMI in the Chair]

[श्री राम सिंह भाई]

वस्तुएं है, लेकिन उसकी वितरण व्यवस्था ठीक नही है । भाव है, लेकिन मनमाने भाव पर वस्तुये बेची जाती है, इस को रोकने का कोई उचित उपाय नही है और जब उचित उपाय नही है तो ऐसा लगता है कि हमारी जो मशीनरी है, जो इस को इम्प्लीमेन्ट करती है, उस मे खराबी है । जब तक इस का उचित प्रबन्ध नही होगा, काम नही चलेगा । आप चाहे फासी की सजा रख दीजिए, लेकिन क्या फायदा होने वाला है ? हम सिर्फ इतना चाहते है कि आप के बधे हुए भावो पर जिन्दा रहने के लिए आवश्यक चीजे मिल सके । आप के कानून और आप की व्यवस्था का यह फर्ज है कि जिन्दा रहने के लिए लोगो को आप के बधे भावो पर अमुक मात्रा मे चीजें मिल जाय जो उस दिन उपयोग करने के लिए पर्याप्त हो—लेकिन चीजे मिल नही रही है । मैं यह मानता हू कि इस सशोधन से यह होने वाला नही है क्योंकि मैने देखा है कि खून करने वाले के लिए फासी की सजा है, लेकिन फिर भी रोजाना खून हो रहे हैं ।

आज हमारे देश की हालत क्या है ? हम अपनी आखो के सामने देखते है कि आप के भाव बधे हुए है, लेकिन अगर हम उस मे ज्यादा दाम दे देते हैं तो चीज हमे फौरन मिल जाती है, अगर बधे हुए भाव से ज्यादा देने के लिए तैयार नही हैं तो हमे यह उत्तर मिलता है कि चीज नही है । आप, श्रीमन्, दण्ड दें या न दे, इस से मुझे कोई लेना-देना नहीं है, मैं तो सिर्फ यही चाहता हूं कि आवश्यक वस्तुएं जनता को सही दाम पर उपलब्ध करा दें ।

मैं आप के सामने एक घटना सुनाता हू —मैं पार्लियामेंट से अपने घर जा रहा था, जहां गाडी मे मेरी सीट रिज़र्व थी, वहा जा कर बैठ गया । जब मथुरा जंक्शन पर पहुचा और सीट के नीचे से अपनी चप्पल निकालने लगा तो मैंने देखा कि उस सीट के नीचे गेहू चावल के थैले रखे हुए थे । मै घबराया कि मेरी सीट के नीचे ये चावल के थैले कहा से आ गये, उस डिब्बे मे मैं अकेला ही बैठा हुआ था । मैंने सोचा अगर मै पुलिस मे रिपोर्ट करता हू तो पुलिस कहेगी कि इस डिब्बे मे और कोई नही है, तुमने ही रखे है । वहा अटेन्डेन्ट था उसको मैने बुलाया और कहा भाई, यह किसके है, क्या हैं ? उसने कहा साहब, माफ करिए, मेरे हैं । मैने कहा आपने यहा क्यो रखा तो उसने कहा इसलिए रखा कि एम० पी० के नाम से यह सीट रिजर्व है और एम० पी० सीट की कोई तलाशी नही लेगा ।

SARDAR SWARAN SINGH SOKHI (Jamshedpur) Sir, I rise on a point of order The hon Member said just now which has nothing to do with the Bill under discussion

MR CHAIRMAN· Mr Sokhi, you will see that most of the speeches are strictly confined to the provisions of the Bill only. Matters which are incidentally related to the issue in question are also brought I shall be very happy to give a ruling that anything which has no relationship with the Bill should not be discussed. But, that will put me and the House in a

difficulty. Therefore, you should permit the general practice to go on.

SARDAR SWARAN SINGH SOKHI· Will you allow him to speak like that?

MR CHAIRMAN: I do not think there is anything objectionable in that Let the hon. Member continue his speech

श्री राम सिंह भाई : मैं यह निवेदन कर रहा हूं कि इस बिल में है कि आवश्यक वस्तु जिस वाहन मे होगी उसको जब्त कर लिया जायेगा । कोई बैलगाडी होगी तो उसको जब्त कर लिया जायेगा लेकिन रेलगाडी को भी जब्त किया जायेगा या नही । इसलिए मै बिल के बाहर नही बोल रहा हू ।

दूसरी बात यह है कि गुनाह कौन करता है , किस पार्टी का करता है, किसका नही करता है यह सवाल नही है । यह तो मानव स्वभाव है । मेरी पार्टी के लोग भी करते होंगे । अगर कोई बनिया होगा, दूकान लगा कर बैठा होगा तो ज्यादा पैसा कमाने की कोशिश करेगा, वह कभी नही चाहेगा कि अपना दिवाला निकाल कर चीजे बेचे फिर वह किसी भी पार्टी का हो । तो कोई भी दूध मे धुला हुआ नही है और एक के दो करना, यह तो मानव स्वभाव होता है ।

मैं इस पर अधिक बोलना नही चाहता हू क्योंकि यह मेरे बोलने का सब्जेक्ट नही, मेरा सब्जेक्ट मांगें मानें वाला हैं, मैं केवल मंत्री महोदय से आपके द्वारा यह निवेदन करना चाहता हू कि लोग बडे त्रस्त है, बडे दुखी हैं, उनको आवश्यक चीजे प्राप्त नही हो रही है, भाव दिनोदिन बढते जा रहे है, आमदनी उतनी होती नही हैं इसलिए इस सम्बन्ध मे आप को कुछ करना चाहिए । आदिवासी क्षेत्र मे आपने कुछ फेयर प्राइस की दुकानें निकाली, इसके अनुसार आपको फेयर प्राइस की दुकानें निकालने का अधिकार है लेकिन महीने भर मे एक किलो अनाज मिले जब कि आदिवासी क्षेत्र मे बरसात के टाइम मे केवल मक्का होती है और कुछ होता नही है, और एक एक परिवार मे 12-12 बच्चे होते हैं तो एक किलो अनाज मे वे क्या कर सकेंगे ? इसलिए मैं नम्रतापूर्वक आपसे निवेदन करना चाहता हूं कि आप इस बात का प्रबन्ध कीजिए कि आदमी को जिन्दा रहने के लिए जो आवश्यक वस्तुये है वह बधे हुए भाव पर मिल जाये ।

*SHRI A DURAIRASU (Perambalur) Mr Chairman, Sir on behalf of Dravida Munnetra Kazhagam, I rise to express my views on the Essential Commodities (Amendment) Bill, 1974

Sir, on June 22, 1974 the Essential Commodities (Amendment) Ordinance, 1974 was promulgated by the President I am not in a position to appreciate the necessity for promulgating this Ordinance just before a month of the beginning of Lok Sabha's current session I would like to know from the hon Minister of Commerce the number of businessmen arrested for some offence or the other under

*The original speech was delivered in Tamil

[Shri A. Durairasu]

this Ordinance from June, 22 to August, 22. Similarly, I would also like to know from him the quantity of essential commodities confiscated during this period, after the promulgation of the Ordinance.

I have to point out that the powers concentrated in the hands of the Central Government are overflowing National Emergency is in force throughout the country There is also the Maintenance of Internal Security Act in force There are so many such enactments under which the Central Government can take stringent action against black marketeers and adulterators in the country But the Central Government have not got the will power to do it—I should say, political will I have no hesitation in saying that this Bill is an example of Central Government's mania for legislation It is not enough that a legislation is enacted The Government must have the gumption to enforce it effectively and to achieve this objective the Government must equally have administrative competence I am afraid that both these are absent in the Central Government It is at least possible for the Central Government to accede to the requests of the State Governments which want to implement such laws forcefully In March, 1974 the State Government of Tamil Nadu forwarded to the Central Government the Essential Commodities (Tamil Nadu Amendment) Bill, 1974 for getting the consent of the President. It is still lying with the Central Government.

In May, 1973 the State Government of Tamil Nadu suggested to the Central Government an amendment to Section 6-A of this Act providing for mandatory forfeiture of property and suspension of business in respect of first offences In this Amending Bill, Section 6-A of the Act is being amended But the suggestion of the State Government of Tamil Nadu has not been incorporated In July, 1973 the State Government of Tamil Nadu suggested suitable amendments for the Essential Commodities Act, 1955, but the Central Government have not condescended to incorporate them in this amending Bill

The Central Government do not care for the suggestions of the State Government The Central Government do not also care to implement the suggestions of Committees appointed by them The Report of a Committee to go into the question of essential commodities and articles of mass consumption has been published The Central Planning Commission appointed this Committee So far no concrete steps have been taken by the Government to implement these recommendations

Last year, a big Delhi industrialist by name Modi was arrested in connection with wheat flour stocks This issue was raised on the floor of this House also I am surprised that till now he has not been tried by any Court in the capital. The same Modi gave a marriage reception in Oberoi Hotel, in which, it is reported, that some Central Ministers also participated Some three months back, a young man bearing the name of Modi—I do not know whether he is related to this

Modi—was arrested in Palam Airport in a case of smuggling. Here also no action seems to have been taken so far. If the powers under the Esential Commodities Act are to be exercised in such a faint-hearted manner. it will be better if this Act is scrapped immediately. In these prevailing circumstances, I wonder why the hon. Minister of Commerce has come forward again with this amending Bill.

Sir, the Committee on Essential Commodities and Articles of Mass Consumption was set up by the Planning Commission in March, 1973 under the Chairmanship of Shri Mohan Dharia. The Committee has submitted its final Report in December, 1973. The principal recommendation of this Committee is that the production of essential commodities like cereals, pulses, common clothing, sugar, edible oils, vanaspati, milk, eggs, fish, standard footwear, kerosene oil, domestic fuels, common drugs and medicines, bicycles, tires and tubes, matches, soaps, textbooks, stationery etc, must be augmented substantially and a massive distribution programme of these articles and commodities must be undertaken all over the country. Sir, it may not be an exaggeration to say that the Central Government may keep these recommendations under consideration for years to come. I am not prepared to accept that the production of these articles and commodities is not adequate. You will get all these scarce essential commodities in black market at higher prices. Even the Minister cannot easily refute this remark. I know personally that even in fair price shops, where these essential commodities are to be sold at a fair price, black-market is going on merrily. But the Government of India continue to remain as a silent spectator of black-marketing and adulteration, though they have all the necessary penal powers.

The Committee of the Planning Commission has recommended that the distribution of all essential commodities must be the responsibility of the State Governments. But, I am sure that the Central Government will not accept this recommendation I would like to refer here that the distribution of coarse grains was in the hands of the State Government of Tamil Nadu There was also a control on the movement of coarse grains. But, suddenly even without consulting the State Government, the Central Government lifted the control on the movement of coarse grains This meant smuggling of coarse grains into the neighbouring States. If today Tamil Nadu is facing acute shortage in foodgrains, the blame for that rests squarely on the shoulders of the Central Government because of their lifting the control on the movement of coarse grains

Sir, I should emphatically say that this Amending Bill is neither going to curb the growth af black-marketing and adulteration in essential commodities nor going to contain them. All this kind of penal measures can at best be called a negative approach. Mohan Dharia Committee in its Report has suggested a positive approach. To eliminate the social evil of black-marketing and adulteration in essential commodities, a combination of positive

[Shri A. Durairasu]

approach and negative approach is very necessary. Sir, if the Government are determined to ensure the availability of essential commodities at fair prices, the recommendations of Mohan Dharia Committee must be implemented immediately.

Before I conclude, I would refer to one important essential commodity for the farmers, *i.e.*, the chemical fertilisers. Sir, at the moment, the imported chemical fertilisers are allotted to the State Governments. But the distribution of indigenously-produced chemical fertilisers has not been given to the State Governments. If chemical fertilisers are to be made available to the farmers, then the distribution of both the imported and indigenously-produced chemical fertilisers must be the responsibility of the State Governments. I would appeal to the hon. Minister of Commerce that he should take effective action under this Bill and ensure the availability of essential commodities for the common people at fair prices.

With these words, I conclude.

MR. CHAIRMAN: Before I call upon the next speaker, I would like to mention that 2 hours were allotted for this Bill. We have already exhausted that time. I find from the list that there are five Members from the Congress side and three from the Opposition who are still wanting to participate in the debate. I would like to know the sense of the House ...

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): Five minutes may be allowed to each Member that would mean an extension by 40 minutes; the Minister may take 20 minutes; so, automatically it would mean an extension of one hour for this general discussion alone. Then, there will be clause-by clause consideration which might anyhow take half an hour.

MR. CHAIRMAN: So, I shall call the hon. Minister at 4.30 p.m.

SHRI SAYED AHMED AGA (Baramulla): I support the Bill for three reasons, firstly, because there is an improvement in so far as summary trials have been introduced and secondly, because punishment have been increased and thirdly, because the minimum punishment has been provided for. I support it and welcome it.

But I feel, and I want to come to that point directly, that we should not start feeling complacent that this Bill is going to solve the problem. This Bill will not solve the problem until we take a very basic decision, namely to eliminate the private sector from the field of essential commodities completely and altogether. Only a little while ago, who heard Mr. Banerjee pointing out how here was scarcity of wheat in Delhi and the prices were going up; today's news also pointed out that there was scarcity of salt in Bombay.

Then there was yesterday's news item. It was about a big kerosene and drug racket. We hear all these things almost as the order of the day. The private sector is there because they must have profit. They do hoarding black-marketing and profiteering. They must amass wealth by this means. This is their goal.

The basic thing we have to decide about, and decide with some vigour, is that the private sector will not be in the field of essential commodities. This should be ensured by law. What is most important to see is that the people must get the commodities essential to the life of the community. This is a must. There are people who have hardly enough to exist. They cannot get these essential commodities vital for their existence. But every thing is available in the black market. Nothing is available in the open market. So they cannot purchase these things.

Three things are important which the Government must do. First, the private sector must go from this field. Second, Government must take over distribution of these commodities

themselves or entrust it to co-operatives where these can function. Otherwise, I would prefer that Government themselves do this. So far as these essential commodities are concerned, they must be produced in the public sector. They must not be left in the hands of the private sector. Then the distribution should be done by Government or co-operatives.

Then so far as wheat is concerned, there must be monopoly procurement nothing short of it. We must once for all realise that the people's representatives sitting here and in the local Assemblies cannot escape this responsibility of being answerable to the people because the people are not getting these things. The Central and State Governments cannot also escape from their responsibility in this regard. We have to shoulder this responsibility together.

The time has come when we cannot any longer postpone a proper revision of the law to see to it that these three things are done.

We hear every now and then that so many people have died because the food they took is adulterated; so many others died because the drugs they took were adulterated. Of course, if a man wants to die and takes poison, he may not die because the poison is adultered. That is another matter. This adulteration of foodstuffs and medicines takes place because you have left these essential commodities in the hands of the private sector. The private sector manufactures the drugs, These drugs are not good enough to be administered to patients. So the Government must take over the responsibility of producing these things so that they become dependable. We heard sometime ago a news item that the oxygen cylinder in a hospital did not work because there was no oxygen in it. All these things are happening because you are allowing the private sector to deal in commodities essential to the life of the community. We must see that the private sector is completely out of these things. The non-essential items can be left to the private sector. I have no objection to that. After all, we have a mixed economy. Let them deal with those things and do whatever they like. But so far as the essential commodities are concerned, the private sector should have nothing to do with it, whether it is in production, procurement or distribution. These three things must remain with Government and not with the private sector. These are the few things I wanted to say.

SHRI B. V. NAIK (Kanara): I take this opportunity to urge the hon. Minister to appreciate one or two hard realities of our country. The first thing to ensure in planning this is to see that this law by itself will not help, but this will assist an equitable distribution of these things which make the life of the poor people in this country much more comfortable, by providing them—I am not going to subscribe to the view that from A to Z we should go on distributing—the basic things necessary for a civilised existence meaning food, a certain amount of clothing of a very simple nature etc. In order to provide these, since it is the intention of the Government/to make use of this law as the vehicle through a public distribution system which will take a long time to be set up—it could have been done by now; precious time has been lost but not all is lost. Therefore, if this has got to be done, what is your projection? Are these shortage of a temporary nature? Are we going to overcome the shortages, say, within the next two years three years or five years? Sir, I think. India and for that reason the entire third world and the Asian Continent as such with its population, may have to live at least for half a generation more—I am very conscious about it—at least for a period of fifteen years, putting up with an economy of shortages. This is my broad assessment, rough estimate. Under the circumstances, when you are making any law which has got to be effective in meeting the situation, is it not necessary—even though we

[Shri B. V. Naik]

may lose a few minute here or a few hours there or a day or two—that we should make a sort of law which will have its operation and effectiveness over a decade and a half at least?

Under the circumstances, Sir, I feel that this is one of the important, perhaps one of the most important pieces of legislation which we are considering today. It deserves all the respect and attention that is at the command of this august House. Therefore, Sir, I would say—I am submitting a few amendments—that we have to take the present state of our economy into consideration, the present social system as it is as well as the present judicial system. Sir, the judicial system which we have inherited from the British overlords, who had built up the system for a particular purpose of maintaining law and order in our country, if it is to function effectively in dealing with economic crimes of black marketing, economic crimes of smuggling and things like that, I do not think it is equipped for that. That is why, there was, a few years back, the talk of a committed judiciary also. What does this committed judiciary mean? It means, the social realities of the present day are taken care of and social justice is given along with individual justice on the merits of law, Sir, the legalistic view, with due deference to the legal luminaries both here as well as outside, of solving this problem of supplying essential commodities would be hazardous for us to attempt at this stage.

Sir, what I have found as an essential feature in regard to this particular Bill which has been brought forward by the hon. Minister of Commerce is this. I wonder whether he or his Ministry as such has any contact in regard to the implementation of the Essential Commodities Act. Who gets rapped on the floor of the House for anything which goes wrong in regard to the implementation of the provisions of the Essential Commodities Act or the various orders which are made under it, like the Fertiliser Control Order, the Sugarcane Control Order, Food Control Order, Kerosene Control Order etc? It is the Ministry of Agriculture. Who implements it? It is the policemen under the Ministry of Home Affairs. But, the responsibility has been cast to pilot this Bill on the Ministry of Commerce for no personal fault of the present Minister of Commerce or the hon. Ministers in-charge of this Ministry in the past. Under the circumstances, what I am trying to submit is, here is an opportunity for us to show the determination of the country, to show the determination of this House irrespective of right, left or middle and to show a political will. Most of the time constructive suggestions are rare to come from the opposition. But, at least on this, I hope there could be unanimity of understanding that will see the political will is implemented. For that purpose, I would urge that irrespective of the time that may be consumed, irrespective of the fact whether we may have to refer it back to the Rajya Sabha, we must give due consideration to this Bill and accept at least those amendments which the hon. Minister is convinced will help us. With this submission, I support the Bill.

श्री धनशाह प्रधान (शहडोल) : आप जो 1955 का आवश्यक वस्तु विधेयक है उसको इस विधेयक के द्वारा संशोधित करने जा रहे हैं। 1955 से यह कानून हमारे देश में है। किन्तु इसका कोई यथार्थ अथवा व्यावहारिक उपयोग आपने नहीं किया। न तो किसी आवश्यक वस्तु की कीमत घटी है और न ही जीवन में रोजमर्रा के उपयोग की जो वस्तुएं हैं वे आज आसानी से सुलभ हो पा रही हैं। इस विधेयक का अर्थ यह है कि जनता को कुछ राहत मिले। जनता आज संसद् की ओर टकटकी लगा कर देख रही है। वह उत्सुक हैं जानने के लिए कि जो समस्यायें हैं उनका हम क्या हल निकालते हैं, क्या व्यवस्था कर रहे हैं कि उसको जरूरत की वस्तुएं आसानी से सुलभ हो सकें

विधेयक को पास करने का अर्थ यही है कि जनता को उसी से कुछ लाभ मिले। वह जानना चाहता है कि उसके प्रतिनिधि आज के जन संकट का क्या हल निकालते हैं। वह चाहता है कि उत्पादन को क्रिया से लेकर फसल काटने तक और बाजार मे उसके आने तक उसके मूल्य निर्धारित हो और उसके उचित वितरण की व्यवस्था की जाए। आज उत्पादन लागत और बिक्री मूल्य मे कोई ज्यादा फर्क नही रह गया है। खेती की पैदावार और उनमे कारखानो मे बनने वाली चीजो को कीमतो मे परस्पर कोई सम्बन्ध नही रह गया है।

कारखानो के उत्पादन मे भी कमी हुई है। जीवन के लिए जो आवश्यक वस्तुएं हैं जैसे कपडा है, दवाइया इत्यादि है वे बहुत महगी हो गई है। इनकी कीमते निर्धारित होनी चाहिए। साबुन, फर्टिलाइजर आदि गावो मे तथा आदिवासी क्षेत्र मे नही पहुच पा रहे है। मै मध्य प्रदेश की बात आपको बताता हू। लोग बीडी पत्ती तोड कर शाम को घर आते है तो देखते है कि दो चार रुपये की ही मजदूरी हुई है। अब वहा गावो मे लोगो के पास राशन कार्ड नही है। वहा से उनको सामान नही मिलता है, कट्रोल के दाम पर वस्तुए उपलब्ध नही होती है। उनको यह सारा सामान बढी हुई कीमतो पर खरीदना पडता है। इसका आपको कुछ उपाय करना चाहिए। जो काला बाजार करते है, घूसखोरी करते है, चोर बाजारी करते है उनको आपको सख्त सजा देनी चाहिए।

जीवनोपयोगी वस्तुओ की कीमते तथा उनके स्टाक की सूचिया दूकानदार प्रदर्शित करे, इसके लिए आपको उनको बाध्य करना चाहिए। ये वस्तुए लोगो को उचित दामो पर मिले, इसकी भी आपको व्यवस्था करनी चाहिए। साथ ही मै यह निवेदन करना चाहता हूं कि प्रशासन मे फिजूलखर्ची कम करने के लिए केन्द्र को कदम उठाने चाहिए और मंत्रियो को सादा जीवन व्यतीत करने के लिए भी व्यवस्था करनी चाहिए।

16.00 hrs.

आज सम्पूर्ण देश के लिए मूल्य नीति निर्धारित करने की जिम्मेदारी केन्द्र सरकार की है तो फिर आप यह क्यो नही करते कि जीवन के लिए आवश्यक तथा अन्य वस्तुओ की कीमते अलग अलग निर्धारित कर के प्रत्येक दूकानदार को कहे कि वह अपने यहा उन को घोषित करे। राज्यो के ऊपर यह काम सौपा गया है। लेकिन राज्य सरकारे अपने कर्तव्यो से विमुख हो कर के और इसे बडे दूकानदारो के रहम पर छोड दिया गया है। अत आप राज्यो को इस प्रकार का निर्देश दे कि हर दूकान पर चाहे वह किसी भी कीमत का सामान क्यो न हो, उसका मूल्य घोषित किया जाना चाहिए ताकि गरीबो और मजदूरो को मालूम हो सके कि कौन सी चीज किस भाव मे है। आज सुबह एक भाव है, शाम को दूसरा भाव है, इस प्रकार से जो व्यापारी कर रहे है उन के ऊपर कडी कार्यवाही की जाय।

SHRI BISWANARAYAN SHASTRI (Lakhimpur) Mr Chairman, Sir, the Essential Commodities Amendment Bill, 1974, seeks to plug certain loopholes that existed in the original Act I think, the scope of the Bill is very limited Therefore, I do not want to discuss the economic policy or the production policy or the distribution policy I shall confine myself to the Bill itself

The hon Minister, in his introductory speech, has stated that the Bill is aimed at providng more stringent punishment to the profiteers, blackmarketeers and hoarders. If this aim is achieved by this amending Bill, we shall be very glad and, I am sure, that the people from all sections will support it. But there are certain ifs and buts because, as it appears to me, as a

[Shri Biswanarayan Shastri]

layman—I am not a lawyer—that certain essential commodities which are described as foodstuffs come under the control of the Agriculture Minister; industrial goods, cosmetics and certain other things come under the Industrial Development Ministry and the Ministry of Petroleum and Chemicals and the enforcement of the law comes under the Home Ministry. But the Ministry of Commerce is bringing this amending Bill. Perhaps, the Ministry of Commerce deals with trade and commerce and, therefore, it is the responsibility of this Ministry. If there is no coordination between all these Ministries and more particularly in the States where the smuggling, black-marketing and hoarding occurs, if they do not come up with a determination to prevent these social vices, this amending Bill will not be very much effective. Therefore, I ask the hon. Minister who has brought this amending Bill that he must ensure us that this will be done and that there will be coordination between all these Ministries at the Centre and the State Governments also will act as they are expected to do.

The black-marketing and hoarding is now becoming a common rule rather than an exception. For this purpose, legalistic measures alone will not be sufficient. Unless there is a public opinion and public consciousness against this evil, and for this purpose, there should be some publicity through public media so that the people come up to the expectations of the Government, the anti-social elements who indulge in black-marketing and hoarding can be brought to book. It has been stated that punishment has been enhanced. Sir, as you have stated, when you were speaking from here, there should be summary trials. It is expected that when there is a case against a hoarder or a smuggler or a black-marketeer, it should be disposed of very quickly, as far as possible. But the punishment that has been provided here is the maximum of one year imprisonment. Without being a lawyer, from my common sense, I can say that, except the capital punishment, no court has so far awarded the maximum punishment provided in the law; the punishment awarded is always lower than what has been provided in the law. Therefore, it is our apprehension that, in such cases, the punishment will be very light.

Now I refer to Clause 4 where it is said: "....may order confiscation of—

(a) the essential commodity so seized;

(b) any package, covering or receptacle in which such essential commodity is found; and

(c) any animal, vehicle, vessel or other conveyance used in carrying such essential commodity."

All these will also be seized and those who own these will also be punished. But there is a proviso under Clause 5(b) (2) which says.

"Without prejudice to the provisions of sub-section (1), no order confiscating any animal, vehicle, vessel or other conveyance shall be made under section 6A if the owner of the animal, vehicle, vessel or other conveyance proves to the satisfaction of the Collector that it was used in carrying the essential commodity without the knowledge or connivance of the owner himself.. " etc.

This will serve as a big loophole for those persons who, in collusion with smugglers or black-marketeers, carry on this business because it will be a very easy plea for them to take that they have no knowledge or they have not given their consent. In my opinion—I cannot say from the legal point of view—it should have been left to the trying court to decide whether those animals or vehicles or vessels were used with the consent or connivance of the owners because that would come out during the course of evidence and other processes in the court and the trying magistrate could decide whether the persons who owned these had any knowledge of these things being used or had given their consent.

Similarly, the punishment of imprisonment has been increased from five years to seven years. You have already pointed this out. Under the Cr. P. C., as it is, certain magistrates cannot impose a fine of Rs. 5,000. I do not know whether, by the special provision of this Bill, the Cr. P C. is deemed to be amended to that effect and if so, I do not know why the provision of sentence of imprisonment for seven years is not included here.

Lastly, I would like to state that, by this Bill, if the Ministry—wants to eradicate this social evil to a great extent, they would have to frame certain rules and ask all others concerned to be vigilant to prevent black-marketing and hoarding. Along with this amending Bill, there should also be efforts to see that there is no hoarding of the marketable surplus. Whatever is the marketable surplus in respect of all the essential commodities, that should be equitably and evenly distributed all over the country. Then this Bill will be effective.

With these words, I support the Bill.

श्री मूल चन्द डागा (पाली) : 1955 से 74 तक एसेंशियल कमोडिटीज ऐक्ट लागू है । आप मेहरबानी करके यह बताइए कि कितने आदमियों को आप ने आज तक सजा दी, कितनों को जेल भेजा, कितनों के ऊपर केसेज चलाए ? कानून पास कीजिए, कोई मना नहीं करता और जरूर कल अखबारों में खबर आएगी कि श्रीमान् चट्टोपाध्याय ने खबर दी है कि नाम निकाला जायगा और ब्लैक-लिस्ट किया जायगा इस तरह का काम करने वालों को, खूब खुशी से कीजिए, लेकिन मुनाफाखोरी और इस तरह की चीजें तो चलती रहेंगी। आप ने सारे सैक्शंस में प्राविजो रखा है। कोई सेक्शन पढ़ ले सब में प्राविजो है। कोई ऐसा सेक्शन नहीं है जिस में प्राविजो न हो। तो क्या सेक्शन है, क्यों कानून बनाया है ? एवेरी सेक्शन हैज गाट बन प्राविजो। आप का इरादा क्या है ? आप कहते हैं कि नोन-बेलेबिल प्रावीजन रख दिया है, बड़ी अच्छी बात है, अखबारों में खबर आजायगी, लेकिन जिस को आप 7 साल की सजा देंगे वह कचहरी में जा कर रीजनेबिल ग्राउन्ड्स पर छूट जायगा और [illegible] छूटेगा। मैं 1955 से यही देखता आ रहा हूं। चट्टोपाध्याय साहब, आप बहुत बड़े प्रोफेसर हैं, आप का दिमाग हम से बहुत बड़ा है, लेकिन हम कानून की छोटी छोटी अदालतों में जाते हैं, रोजाना देखते हैं, हम जानते हैं कि यह कुछ नहीं है, मखौल है।

मैं कभी कभी एक गलत बात कहता हूं—लोग भूखे मर जांय, मुझे बरदाश्त है, लेकिन लोगों का चरित्र न गिराइये। आप ने कानून के द्वारा लोगों का चरित्र गिराया है। आप मुझे माफ़ कीजिए—यह 1955 का स्टेटमेन्ट है—भूखे रहने से कुछ लोग मर जायेंगे, वह मुझे बरदाश्त है, लेकिन नैतिकता का पतन होने से तो सारा देश मर जायगा। यह तो सारे देश को खत्म करने का तरीका है, इस से नैतिकता खत्म हो जायगी। आप के एसेन्शल कमोडिटीज एक्ट में क्या कमी है आप के ला-कमीशन की रिपोर्ट में कहा गया है—क्या हमारी गलती नहीं है, यह आप का खुद का डिफेक्ट है, ठीक तरह से इन्वेस्टीगेशन नहीं होता है, आप के आफिसर्ज अच्छे नहीं हैं, इसके कारण यह सारी गड़बड़ है, हमारे कानून में गड़बड़ नहीं है। सब बातों के लिए कानून हैं लेकिन—

—inefficiency in the actual conduct of the case faulty investigation and inadequacy of sentences actually awarded.

इस में यह कहीं नहीं कहा गया है कि कानून डिफेक्टिव है। प्रोफेसर चट्टोपाध्याय यह समझते हैं पुलिस कांस्टेबिल सब काम कर लेगा। आप अपने प्रावीजन को देख

[श्री मूल चन्द डागा]

लीजिए—आप व्हीकल्स पकड़ लेंगे, बैल, गधे, घोड़े पकड़ लेंगे—पकड़ लीजिए, लेकिन उन को चारा कौन देगा। श्रीमान्, इस कानून में चोर फायदा उठायेंगे और गरीब मारा जायगा। यह कानून मकड़ी का जाला है जिस में गरीब पिसता है और धनवान छूट जाता है। आप कहते हैं कि व्हीकल को पकड़ लेंगे, गधे को पकड़ लेंगे, बैलों को पकड़ लेंगे, मैं पूछता हूं किस किस को पकड़ेंगे, कौन पकड़ेगा? आप कहते हैं कलैक्टर साहब पकड़ेंगे—लेकिन कलैक्टर साहब मेरे और आप जैसे नहीं हैं। आप तो सुबह से लेकर 9 बजे रात तक काम करते हैं, लेकिन कलैक्टर तीन घण्टे काम करता है, बाकी टाइम घूमता रहता है। कानून बनाने वाले यह नहीं सोचते कि कलैक्टर ऐश करता है, आराम करता है। इसी लिए मैंने कहा कि कुछ लोग मर जांय तो अच्छा है, लेकिन नैतिकता नहीं मरनी चाहिए। सब जगह आप ने इस कानून में प्रावीजो जड़ दिया है। सजा क्या देंगे—3 साल। अगर आप को सजा देनी है तो पूरी सजा दीजिए। इन्वेस्टीगेशन कौन करेगा, कौन उस को कोर्ट में लायेगा? कुछ नहीं होगा उस की जमानत हो जायगी।

आप का ला-कमीशन कहता है —

'While the general rule at common law was that the *scienter* was a necessary element in the indictment and proof of every crime, and this was followed in regard to statutory crimes even where the statutory definition did not in terms include it.... there has been a modification of this view in respect of prosecutions under statutes, the purpose of which would be obstructed by such a requirement. It is a question of legislative intent to be construed by the Court'

यहां इन्टेन्शन का सवाल है। आप कहते हैं कि हम प्रिज्यूम कर लेंगे। अब मान लीजिए मेरे नौकर ने गाड़ी में चावल रख दिया, आप कहेंगे कि गाड़ी को कन्फिस्केट कर लो। मैं कहूंगा कि मैं इन्नोसेन्ट हूं, लेकिन आप कहेंगे—नहीं, इस का फैसला जज करेगा। इस तरह से बर्डन आफ़ प्रूफ़ शिफ्ट हो जायगा।

मैंने इस बिल के ऊपर 5-7 अमेण्डमेंट्स रखे हैं, मैं जानता हूं कि मुझे सब विदड्रा करने पड़ेंगे या कहूंगा कि मैं प्रेस नहीं करता हूं। लेकिन सवाल यही है कि इस एक्ट का 7 बार एमेण्डमेंट हो चुका है, फिर भी उस का इम्प्लीमेंटेशन कौन करता है? वही आर्डिनरी पुलिस कांस्टेबिल; वही पटवारी गांव का आर्डिनरी मैजिस्ट्रेट, सब पैसा खाते हैं। यह क्या कानून है, आप ला मिनिस्टर को कहें ताकि उन पर भी कुछ बर्डन आये, वरना यह आप के डिपार्टमेंट पर थोप दिया। मैं चाहता हूं कि आप इस कानून के बारे में थोड़ा सोचिए, ऐसा कानून मत बनाइये कि बस दुनिया मे नाम हो जाय, कि आप ने एसेन्शल कमोडिटीज एक्ट बना दिया, अखबारों और रेडियो में खबर आ जाय, लेकिन नतीजा कुछ नहीं निकलेगा, मुनाफाखोर और जमाखोर उसी तरह से जिन्दा रहेंगे क्योंकि आप का इरादा उन को मजबूती से दबाना नहीं है। आप यह कहिए कि हम उन की जमानत नहीं लेंगे, लाइफ इम्प्रीजनमेन्ट देंगे, लेकिन आप ने तो हर जगह प्रावीजो डाल दिया है। इस लिए मेरा कहना है कि या तो सख्ती से कदम उठाइये या जैसा चल रहा था चलने दीजिए। मैं फिर कहता हूं—इस से तो पहला कानून अच्छा था। आप चाहें तो मुझ से बहस कर लें मैं बतला सकता हूं कि किस तरह से अच्छा था, अब तो आप ने इस संशोधन से इस कानून को और कमजोर कर दिया है, हर जगह प्रोवाइडेड दिस, प्रोवाइडेड दैट—इस से कुछ फायदा नहीं होगा। यह दोष आप अपने अधिकारियों को दें। वे खुद चोरियां करवाते हैं और गालियां देते

हैं बिजनेस मैन को। आप उन को पकड़ो—मैं पूछता हूं ऐसे कितने आदमियों को आप ने फांसी चढ़ाया है। जो ऐसा करवाते हैं वे आप के सिविल सप्लाईज आफिसर हैं।

एक और तमाशा है—हर स्टेट में अलग अलग कानून है। राजस्थान के लिए अलग कानून है, मध्य प्रदेश के लिए अलग कानून है, हर जगह का डिस्ट्रीब्यूशन सिस्टम अलग अलग है। एक जगह मेरे को कोई चीज 3 छटाक मिलता है, उसी डिस्ट्रिक्ट मे दूसरे को कम मिलती है—क्यों इस तरह का कानून बना कर मखौल करते है। इस कानून को वापस ले लीजिए।

SHRI P. G. MAVALANKAR (Ahmedabad): I have heard with great interest the various speeches made so far on this very interesting and important debate.

I am not a lawyer like you, Mr. Chairman, or some other friends and although I am a lawyer's son, I cannot claim any expert knowledge of law. But I can tell you at the very outset that I am not taking a view that all evils and diseases of society, and all offences whether social or economic, can be dealt with only by law.

The whole difficulty is this that the Government of India and various State Governments are in the habit—increasingly in the habit—of thinking that to avoid any evil, or to meet that evil, the only thing to do is to pass a legislation and be done with it. I think this is a very defective and dangerous trend.

[1]5.21 hrs.

[SHRI NAWAL KISHORE SINHA *in the Chair*].

I agree with what the learned professor, the Minister, said just now, namely that the Bill is a necessary and a good measure. But, I want to tell him at the same time, in all earnestness, that merely on the basis on which the amendment is brought forward you are not going to catch hold of offenders in the way you want to do. This Bill as explained by the Minister is brought forward on the basis of the report of the Law Commission. If you look at the report, you will find that there is a mention by the Commission with regard to certain approaches—not only a legal approach but also social, economic and poltitical approaches. Whether Government has taken into consideration all these aspects is a point. The recommendations of the Commission are not only for amending the law in this or that way. I am happy that my hon. friend has referred to the amendment of the Act. Even the Law Commission Report does not say that merely an amendment to the Act will achieve the purpose or is called for. This is an amendment to the Essential Commodities Act which, incidentally, shows that there is deterioration in all spheres of our community and public life as a result of which this measure is brought forward. The other day, one interesting piece appeared in newspaper report You must have read it. I am giving you an illustration, though strictly it has no direct relevance. The report said that one survey was carried out by a society called the "Friends of the Consumers' Society" in Ahmedabad—a purely voluntary body—whose aim is to protect the consumbers' interests. Here we are discussing about the interests of the consumers as well. We are discussing the Essentital Commodities Act. The point here, therefore is that according to this survey, in as many as 75 per cent of the weights used by all kinds of traders, business-men, shopkeepers, hawkers and vegetable vendors found to be faulty. The consumers are thus losing tremendously, because they get less quantity on account of defective weights. This is the position prevailing generally every-

[Shri P. G. Mavalankar]

where in the country. Now, are you going to meet the problem of lack of morals and lack of standards merely and solely by passing the laws? So far as this particular amendment goes, it is good. But what is the Minister or the Government doing is when the Government machinery for implementation is not tight and upright. The trouble to-day is that government machinery is merely explaning its new ideas. But, I am sorry to say that there is very much less of uprightness, there is more and more of corruption. If you offer some kind of bribe you go scotfree, without any punishment. The more you have controls you are only asking it possible for the people in government offices to have more bribes and make them possibly richer. By bribes one escapes his punishment. What is the use of passing such laws if people escape punishment by offering bribes? What is needed is this. Government should be tight and upright. Certainly it depends also on our judicial machinery that we have got. I am sorry to say that our judicial machinery and judicial approach too are not in tune with the spirit of law; they are also not in tune with the progressive dynamism that is expected of them. Therefore, I feel that something should be done with regard to this. This necessary judicial approach must also be looked into by Government, Moreover, public opinion is not yet vigilant and not yet sharp. Public opinion should be created. The people should boycott those who are indulging into social and economic offences. My last point is this. There is an absence of social sense and concern on the part of the well-to-do; the "Haves" have not yet been awakened to their obligations towards the "Have-nots". When offences are anti-social in nature, can you depend solely on laws? My question is: Will a mere amendment to the existing law do the trick? Is our bureaucracy properly geared to its new tasks? Apart from the administrative bottlenecks many things get bogged down in the vest administrative jungle whether in Delhi or in the State capitals. Therefore, let us get bogged down in this administrative jungle. My fear and complaint are if you go on extending legal provisions, then you are making it possible for corruption and bribery to increase, and too much legislation is harmful to the community. Let me give this warning to my good friend, the Minister, don't let yourself be deceived that merely by passing legislation on this you have done the trick and achieved your purpose. Legislation is necessary, but you must see to it that the legislation is implemented.

Lastly, my friend, Shri Goswami and Shri Shukla have deal with *mens rea*. I am not a student of law, but I would like to say that if you want to punish the offender, punish him, but do not make it obligatory for the offender to prove his guilt or otherwise. So, why should *mens rea* at all be introduced. It is contrary to the spirit of law; because, unless a person is proved guilty he should be deemed, to be innocent.

So, I conclude by saying that while this is an essential commodities amendment Bill, the Minister should know what is essential and what is non-essential. The essential thing is not to go on amending the laws every now and then, year after year, but having stricter implementation and by having an honest, upright and efficient Government machinery coupled with vigilant, strong public opinion.

श्री शिव नाथ सिंह (झुंझुनू) : सभापति जी, आवश्यक वस्तु (संशोधन) विधेयक पर विचार करते समय माननीय मन्त्री जी ने खास खास मुद्दों की तरफ ध्यान आकर्षित किया और कहा कि हमने आफेन्सेज नानबेलेबिल कर लिए हैं, जहां मिनिमम पनिशमेन्ट था उसको हटा दिया है और मैक्सिमम पनिशमेन्ट को भी बढ़ा दिया है तथा फाइन को हटा दिया है, उसकी जगह पर सजा दी जायेगी। समरी ट्रायल्स के प्राविजन्स भी रखे गए हैं। मोटे तौर पर इस प्रकार के प्रावधान होने के बाद आम आदमी यह महसूस कर सकता है

कि कल से आवश्यक वस्तुओं की जो दिक्कत हो रही थी वह नहीं होगी । लोकसभा के बाद राज्य सभा से भी यह विधेयक पास हो गया तो फिर देश में आराम से आवश्यक वस्तुएं मिलने लगेंगी । कम से कम जितनी चीजें हैं वह तो मिल ही जाएगी लेकिन मैं समझता हूं कानूनों की कोई कमी नहीं हैं, पहले भी कानून थे आज भी हैं और आगे कितने ही और कानून बन जायें लेकिन किस तरह से उनका इम्प्लीपेमन्टेशन होता है वह देखने की बात है क्योकि उसके बिना कुछ हो नहीं सकता हैं ।

दूसरी बात यह है कि एसेंशियल कमोडिटीज के डिस्ट्रिब्यूशन और उनको एक्वायर करने की हमारी नीतियां रात दिन बदलती रहती हैं--चाहे गेहूं के थोक व्यापार की बात हो या दूसरी कोई बात हो । इस संबंध में ठीक कानून न होने की वजह से जनता का कानूनों पर से विश्वास उठ गया है । अलग अलग प्रावधानों की तरफ जब मैं आऊंगा तो में आपका ध्यान दिलाऊंगा कि आपने इस प्रकार के प्रावधान रखे हैं कि पिछले कानून और नये कानून में कोई फर्क नहीं होगा । वास्तव में कोई फर्क नहीहैं ।

एक बात की ओर मैं और आपका ध्यान दिलाना चाहता हूं कि यदि इस कानून में यह होता कि जितने भी आफिसर्स इसके अनुपालन के जिम्मेदार होते हैं उनसे अगर लैप्सेज होती हैं या लैक्स होती हैं तो उनको भी पनिश किया जायेगा --- यदि इस प्रकार का भी प्रावधान होता कि जो अफसर अपनी जिम्मेदारी से हटेगा तो उसको सजा दी जायेगी तो अच्छा रहता । आपके आफिसर्स, आपके ड्राफ्ट्समैन और सरकारी मशीनरी बड़ी चतुर है, ऊपर से तो ढांचा बड़ा अच्छा रखते हैं लेकिन अन्दर से खोखला रहता है ।

मैं आपका ध्यान कुछ थोड़े से क्लाजेज की ओर दिलाना चाहता हूं । क्लाज 6 में आपने रखा है कि पनिशमेन्ट कम से कम 3 महीने का होगा और कम से कम 6 महीने का होगा कुछ प्रावधानों में लेकिन :

> Clause 6 "Provided that the court may, for any adequate and special reasons to be mentioned in the judgment, impose a sentence of imprisonment for a term of less than six months."

ऊपर वाले में लिखा है लेस दैन थ्री मंथ । कौन सा ऐसा प्रावधान है कि 6 और 3 महीने की सजा मिल जायेगी ? आपने प्रावधान रख दिया और बाद में कहा है :

> (2B) For the purpose of sub-sections (1) (2) and (2A) the fact that an offence under sub-clause (ii) of clause (a) of sub-section (1) or under sub-section (2) has caused no substantial harm to the general public or to any individual shall be an adequate and special reason for awarding a sentence of imprisonment for a term of less than three months or six months, as the case may be."

मेरी समझ में नहीं आता आप कहते हैं इंडिवीजुअल को, सोसायटी को या जनरल पब्लिक को सब्स्टैंशियल हार्म नहीं करता है फिर किस लिए जुर्म बनाते हैं ? अगर हार्म नहीं करता है तो उसको जुर्म मत बनाओ । यह बहुत ही ऊट पटांग और मखौल के लायक है ।

इसी तरह से आप ने क्लाज 10 (बी में यह रखा कि जो भी कम्पनी इस प्रकार की एक्टिविटीज करती हुई पाई जाएगी, उस का अखबारों में नाम निकाल दिया जाएगा । इस का मतलब यह हुआ

[श्री शिवनाथ सिंह]

कि जो पैसा उसे अपना एडवरटाइजमेंट कराने के लिए खर्च करना पड़ता, वह उस का बच जाएगा और उस का नाम अखबारों में निकलवा कर आप अच्छा-खासा उसका एडवरटाइजमेंट करा देंगे । मेरा ऐसा मत है कि इस से कुछ नहीं होने वाला है । हां, अगर आप यह प्रतिबन्ध लगाते कि अगर कोई कम्पनी इस प्रकार की एक्टिविटीज में हिस्सा लेती है तो उस के एसेट्स फोरफीट कर लेंगे या उस को कोई फरदर लाइसेन्स नहीं देंगे, ऐसा आप करते, तो मैं समझ सकता था कि इस से कुछ नतीजा निकल सकता है लेकिन अखबार में नाम निकलवाने से कुछ नहीं होगा । आज तो होता यह है कि आज एक आदमी एक नाम से काम कर रहा है, तो कल दूसरे नाम से । इसलिए अखबार मे नाम निकलने से कोई लाभ नहीं होगा ।

सभापति जी, यहां एक प्रश्न यह भी उठाया गया है कि कलक्टर को काफिसकेट करने का जो अधिकार दिया गया है, वह नहीं होना चाहिए और ट्रायल कोर्ट को ही यह अधिकार होना चाहिए । मेरा ख्याल है और जहां तक मैं समझ पाया हूं, क्लाज 4 में कलक्टर कांफिसकेट करेगा और क्लाज 6 के अन्दर जो ट्रायल जज होगा, वह मुकदमे का निर्णय करेगा । मेरे ख्याल से ये जो दो अलग अलग प्राविजन्स है ये सही है क्योंकि अगर कलक्टर काफिसकेट करता है और वह प्रोपर्टी निलाम होती है, तो वह रुपया सरकारी खजाने में जमा होगा । मेरी समझ मे नहीं आता है कि इस मे कान्ट्राडिक्शन कैसे है । अगर कोई प्रोपर्टी है या कोई वैहिकिल है या कोई एनिमल है, तो उस के काफिसकेट करने का अधिकार कलक्टर को दिया गया है लेकिन उस मुकदमे मे जूडिशियल प्रोनाउंसमेंट का काम जूडिशियल कोर्ट को दिया गया है और मेरे ख्याल से ये दोनों प्रोविजन सही है ।

इस के अलावा माननीय सभापति जी, मैं एक आखरी बात और निवेदन करना चाहता हूं और वह यह है कि डिफेन्स के रूप में हर क्लाज के साथ एक प्रोवाइजो लगा दिया गया है और उस मे यह रखा है कि कोई भी आर्टिकिल काफिसकेट की जाएगी, तो उस के लिए ओनर को डिफेन्स का राइट दिया गया है । इस का नतीजा यह होगा कि जो बड़े बड़े लोग हैं, वे तो अपना डिफेन्स कर लेंगे लेकिन जो गरीब है, वह बेचारा मारा जाएगा । ऊंट वालो, गधे वालो, या घोड़े वाले का कोई डिफेन्स नहीं होगा और वह पकड़ा जाएगा लेकिन जो ट्रक वाला है वह अपना डिफेन्स कर लेगा । वह कह देगा कि ट्रक तो मेरा जरूर है लेकिन इस को ड्राइव करने वाला आदमी दूसरा है । वह दस बात कह सकता है । वह कह सकता है कि मेरा ट्रक घर पर था और वह आदमी ले गया और उल्टे उस पर मुकदमा चला देगा या फिर कह देगा कि वह ट्रक अपने लड़के की शादी के लिए ले गया था या बर्फ की सिल्ली लेने के लिए मुझ से माग कर ले गया था और अगर इस मे वह स्मगल्ड गुड्स ले आया है, तो इस मे मेरा दोष नहीं है । इस तरह से वह बड़ा आदमी तो कभी पकड़ मे आने वाला नहीं है और जो गधे वाला है या ऊंट वाला है जिस के पास कोई डिफेन्स नहीं है, जो कमजोर आदमी है, वह पकड़ा जाएगा । फोरफीचर का क्लाज तो आप के आज के कानून मे भी है और आप देखिए कि कितने बड़े लोगों को आपने इस मे पकड़ा है । आप जरा अपने रिकार्ड को तो देखिए । इसलिए इस तरह का प्रावीजन इस मे रखना निरर्थक ही होगा । और मेरा यह कहना है कि आप इस मे प्रोवीजो मत रखिए ।

सभापति जी, मैं हाउस का ज्यादा समय न लेते हुए इतना ही निवेदन करना चाहूंगा कि इस कानून के बारे में जब लोग अखबारों में पढ़ेंगे या रेडियो पर सुनेंगे कि आज से एसेंशियल कामोडिटीज एक्ट में इतनी सहूलियतें हो

गई हैं, तो वे बडे मुगालते में रहेंगे । इस कानून के पास हो जाने से कोई खास परिवर्त नहीं होने वाला है । बस इतना ही मुझ कहना है ।

श्री जनेश्वर मिश्र (इलाहाबाद) सभापति जी, मैं माननीय जोशी जी के सकल्प का समर्थन करता हू और चट्टोपाध्याय जी से निवेदन करता हू कि वे इस विधेयक को वापस ले ले क्योंकि इससे कोई मतलब हल होने वाला नही है । मैं बहुत ही ईमानदारी से कहना चाहता हू कि 22 जून को राष्ट्रपति जी का जब अध्यादेश जारी हुआ था और और ससद का अधिवेशन 22 जुलाई को होने वाला था, तो हम सोच रहे थे कि इस एक महीने के समय मे, जबकि इतनी जबरदस्त महगाई है, लोगो को खाने का ठिकाना नही है, कपडा नही मिल रहा है, मिट्टी का तेल नही मिल रहा है, जो यह अध्यादेश जारी हुआ है, उसमे इन सारे हालात मे कोई जबरदस्त किस्म का फर्क आएगा और लोगो को राहत मिलेगी, लेकिन हुआ वैसा कुछ भी नही और जब हम को इस बिल को देखने का मौका मिला, तो हमने यह पाया कि इस मे कुछ भी नही है । एक तरफ तो यह कहते है कि अगर कोई आदमी जुर्म करता है, कोई आफेन्स करता है, तो इस कानून के बन जाने के बाद उस की जमानत नही होगी, लेकिन दूसरी तरफ वह जुर्म रोकने की कोई बात नही करते हैं । इस बिल मे इन को इस बात की चिंता है कि उसकी जमानत न हो, लेकिन इस पूरे के पूरे बिल मे मुझे यह नही दिखाई दिया जहा पर यह दिया गया हो कि जो जुर्म करेगा, उसे कैसे पकडा जाए । इस मे यह कही नही दिया गया है कि जो प्रोफि टियर्स है, मुनाफाखोर है, जखीरेबाज है और काला बाजारी करने वाले हैं,उन को कैसे पकडा जायगा । यह इसमे कही नही दिया गया है । कही कोई प्रोविजन है आप के इस बिल मे इसके बारे मे ? इसलिए यह कह देना कि जो जुर्म करेगा, उस की कोई जमानत नही होगी, यह मैं समझता हू बे–मतलब बात लगती है ।

दूसरी बात जो इन्होने इस बिल मे कही है वह मेन्स रिया के बारे मे है । यह कहा गया है कि पहले जो दिक्कत किसी को सजा दिलवाने मे होती थी, वह अब नही होगी और अब मेन्स रिया प्रूव करने की बात सरकार पर नही होगी और अब किसी को भी फस सकते है और जेल मे भेज सकते है । इस मे इन के हाथो मे जो पड जायगा यानी नौकरशाही के हाथो मे जो पड जायगा, वह कौन होगा ? ब्लैक मार्केटियर्स के नाम पर होर्डर्स के नाम पर और स्मगलर्स के नाम पर ये किसी ईमानदार दुकानदार को फसा सकते है और जो लोग सरकार के खिलाफ है, उन को फसा सकते है ।

सभापति महोदय, पूरे के पूरे बिल मे जो इन्होने व्यवस्था की है वह केवल वितरण व्यवस्था मे जो दोष है, उनको दूर करने के लिए की है । मुनाफाखोरी रोकने के लिए, जखीरेबाजी रोकने के लिए और काला–बाजारी रोकने के लिए इसमे कुछ नही है । इन्होंने वितरण व्यवस्था के दोष दूर करने के लिए तो लम्बी चोड़ी बातें कही है लेकिन असल बात जो है, उस के लिए कुछ नही किया है । उत्पादन मे जो बहुत बडा मुनाफा कमाता है, उसके बारे मे इन्होने नही सोचा है और जानबूझकर इन्होंने ऐसा किया है । मै पूछना चाहता हू कि जब से यह अध्यादेश जारी हुआ है और आज जब यह विधेयक आया है, कितनी महगाई कम हुई है । इस बात के लिए इस सरकार और इस सरकार के अफसरो पर दोष लगना चाहिए । इन की पार्टी के अन्दर से और पार्टी के बाहर से चोर बाजारियो के खिलाफ आन्दोलन होना चाहिए लेकिन ऐसा नही किया जाता है क्योंकि एक तरफ चोरबाजारी होगी, जखीरे–

बाजी होगी या काला–बाजारी होगी, तो दूसरी तरफ सरकार को फायदा होगा । मेरे ख्याल मे दोनो दोषी हैं । ये 70 फीसदी दोषी है , तो चोर–बाजारी , जखीरेबाजी और काला बाजारी करने वाले 30 फीसदी दोषी है । इसलिए मेरा कहना यह है कि अगर हम सब चोरबाजारी करने वालो के खिलाफ और जखीराबाजी करने वालो के खिलाफ आन्दोलन करेंगे, तब कुछ लोगो की मदद हो सकेगी । (घंटी)

सभापति महोदय, हम बहुत जल्दी मे अपनी बात खत्म करना चाहते थे लेकिन घंटी बजा कर आप और हम को फसाना चाहते है । तो ये लोग चाहते है कि जो सच्चा दुकान दार है, उस को परेशानी हो और उसके खिलाफ कार्यवाही हो, लेकिन जो मुनाफाखोर है जो उत्पादन मे बहुत ज्यादा मुनाफा लेना है उसके बारे मे ये कुछ नही बोलेंगे । इन्होने मेन्स रिया की बात यहा पर इसलिए रख दी ताकि जो लोग इनके खिलाफ है उन को ये जेल भेज सके ।

सभापति महोदय, जहा तक आवश्यक वस्तुओ का सवाल है, उन के दाम बढ़ते ही चले जा रहे है । मै मन्त्री जी से निवेदन करूगा कि अगर वे कीमतो पर रोक लगाना चाहते हैं, और उस के लिए कोई कानून बनाना चाहते हैं, कोई नियम बनाना चाहते है, तो एक सिम्पल नियम बनादे कि दो फसलो के बीच मे यानी इस फसल और अगली फसल के बीच मे एक किलो गेहू या चावल आदि पर 10 पैसे से ज्यादा हेरफेर कीमतो मे नही होने दिया जायगा । अब तो क्या होता है कि एक किलो गेहू अगर किसान से एक रुपये से लिया जाता है, तो जब वह मंडियो मे जाता है या सरकार की गल्ले की दुकानो पर जाता है, तो वह दो रुपया , तीन रुपया और सवा तीन रुपया किलो बिकेगा । जब तक यह व्यवस्था चलती रहेगी, आप का यह कानून निरर्थक रहगा । यही बात आप आप के कारखानो मे जो चीज बनती है, उस मे हुआ करती है । उत्पादक को बहुत ज्यादा मुनाफा हो रहा है । जो चीज कारखाने मे बनती है उस की लागत अगर आठ आने, दस आने, बारह आने या एक रुपया बैठती तो टैक्सो के जुडने के बाद वह पाच रुपये मे बिका करती है और उत्पादक उस चीज का बहुत ज्यादा पैसा ले लेते हैं । लोगो को जिस कीमत पर वह चीज मिलनी चाहिए, वह मिलती नही है और वे लोग उस पर बहुत ज्यादा मुनाफा कमा लेते हैं । इसलिए एक नियम यह भी आपको बनाना पडेगा कि कारखानो मे जो चीज पैदा होती है उसकी जितनी लागत आती हैं उस लागत से डेढ या पौने दो या दो गुना, सब टैक्स आदि जोडकर, मिल मालिको का मुनाफा जोड कर, से ऊपर उसकी कीमत न जाए । जो चीज खेत मे पैदा होती और जो कारखानो मे होती है दोनो के दामो मे आदमी के श्रम, उसके वक्त, उसकी पूजी जोड करके, एक सतुलन आपको स्थापित करना चाहिए । उपभोक्ता उत्पादक और सरकार और अगर आप यह जरूरी समझते हैं तो व्यापारी जिनको आप डीलर कहते है, इन चारो का एक चौखम्भा आप बना दे जो बीच बीच मे निगरानी करता रहे कि दाम अनाप शनाप तो नही बढ रहे है । ये सब आप करेगे नही, इसको मै अच्छी तरह से जानता हू । कहने के लिए आप कहेगे कि आपने चोर बाजारियो, जखीरा बाजो के खिलाफ कार्रवाई करने के लिए कानून बना दिया है लेकिन यह सब दिखावा मात्र है । राष्ट्रपति जी से जो आपने तीन अध्यादेश जारी करवाए है वे जल्द बाजी मे करवाए हैं और यह दिखाने के लिये करवाए हैं कि आप चोर बाजारी को खत्म करना चाहते है लेकिन वास्तव मे आपको इसको खत्म करने की इच्छा नही है । कौन है चोर बाजार ? बिडला है, टाटा है, बडे बडे जो रईस हैं वे जो आज उत्पादन के जरिये ज्यादा कमाय।

करते हैं और आपको चन्दे दिया करते हैं, राज नेताओं की मदद करते हैं। यह एक चिटठी है हिंडालको के एक कर्मचारी की जिससे पता चलता है कि प्रधान मंत्री से वह मिला और उनके प्राइवेट सेक्रेट्री को उसने पांच लाख रुपया इस बात के लिए दिया कि मिर्जापुर के हिंडालको कारखाने में ट्रेड यूनियन आन्दोलन न चले। यह छपी हुई है। आपको इजाजत से मैं इसको सदन की मेज पर रखना चाहता हूं। पांच पांच और दस दस लाख रुपया आप शरेआम बड़े बड़े मिल मालिकों से इसलिए लेंगे कि आप अपनी राजनीति चलाया करें? यह तय बात है कि जो दाम बढ़ रहे हैं आवश्यक वस्तुओं के उनको आप रोक नहीं सकते हैं। अगर आप कहते हैं तो मैं श्री चट्टोपाध्याय जी को धीरे से यह चिट्ठी दे देता हूं (व्यवधान

SARDAR SWARAN SINGH SOKHI: Sir, on a point of order.

सभापति महोदय : आप तो पुराने सदस्य रहे हैं। आप तो जानते ही हैं कि कोई आरोप लगाना हो तो पहले उसको सूचना देनी पड़ती है। आप मेरी उदारता का अधिक लाभ न उठाएं। आपका समय समाप्त हो गया है।

श्री जनेश्वर मिश्र : मैं आप की उदारता का फायदा उठाना नहीं चाहता। मैं समझता हूं कि जब तक बड़े बड़े कारखानेदारों के साथ इनकी सांठ गांठ रहेगी तब तक आवश्यक वस्तुओं के दाम कम नहीं हो सकेंगे। केवल मात्र दिखावे के लिए ये इस काम को भी कर रहे हैं। 27 साल आपको राज करते हुये हो गए हैं। आप से महंगाई नहीं रुकी। 27 साल से आप इसको रोकते आ रहे हैं लेकिन रुकी नहीं। जो पुराना एक्ट था उस में भी मिटटी के तेल को शामिल नहीं किया गया। अब भी नहीं किया गया है। आप लोगों की आंख के आगे कुछ दिखाई नहीं देता है। गरीब आदमी के पास मिट्टी का तेल न हो तो उसके घर में अंधेरा हो जाता है। जैसे और जरूरी चीजें आपने इस में नहीं रखी हैं वैसे मिट्टी का तेल नहीं रखा है। यह आपकी स्मरण या कल्पना शक्ति की बात है। यह दर्शाती है कि आपकी नीतियां कितनी दोषपूर्ण हैं। बिड़ला का नाम लिया है तो यह न समझ बैठें कि आपकी दृष्टि पर मैं दोष लगा रहा हूं। जिन्दगी की जितनी जरूरी चीजें हैं वे आपको मालूम ही नहीं हैं कि वे कौन कौन सी हैं। कानून बनाने से कोई फायदा नहीं होगा यह मैं कड़े शब्दों में कहना चाहता हूं। इस वास्ते आप इस विधेयक को वापिस ले लें और आवश्यक सुधारों के बाद ही इसको लाएं। सो कर नहीं जाग कर आप कानून लाएं।

SARDAR SWARAN SINGH SOKHI (Jamshedpur): Sir, I support the Essential Commodities (Amendment) Bill, which has been moved by the Commerce Minister, Prof. Chattopadhyaya. This Bill should certainly check smuggling, hoarding and blackmarketing in essential commodities. This is a multi-purpose Bill. Most of these artificial scarcities are created by the greedy sharks of the society, who indulge in anti-social activities with selfish motive and personal gain at the cost of the general public. One day they will have to come to their senses, if this amended Bill is properly used by the Government machinery when it takes the shape of an Act. The main difficulty is when our Government machinery which has to implement the Act fails in its duties due to various reasons and the persons caught go scotfree and ultimately the Government is blamed, which is very true.

I want to know from the Government why stern and prompt action is not taken in time in those cases.

I have given some 31 amendments to this Bill which I hope the Commerce Minister would kindly consider, because they are meant only for strengthening the hands of the Government and they would help in taking

[Sardar Swaran Singh Sokhi]

stringent measures to stop hoarding, smuggling and blackmarketing of essential commodities and also fight inflation.

Though the Government would confiscate the essential commodities through this Act on animals and vehicles, the Government should not leave out barges and aeroplanes used for carrying essential commodities in such circumstances, as proposed by me in one of my amendments.

Even the drivers, the owners and their agents caught while transporting goods should not be spared and their venicles, barges, aeroplanes should be confiscated and they should be put behind bars without bail and no appeal should lie for such grave offences in contravention of this Act and, for this purpose, more and more powers should be delegated to the Collectors and Judges.

The term of imprisonment should be enhanced as referred to by me in my amendments.

As you know, Sir, the essential commodities, such as, cotton, woollen textiles,, foodstuffs, drugs, foodgrains, edible oil and oilseeds should be seized wherever they are moved with authority and no leniency should be shown towards the culprits who are enemies of the nation. however influential or highly placed they may be, whether they are individuals or companies, including limited companies or their Chairmen or Managing Directors.

Any person who contravenes any order under this amending Bill shou'd be severely punished and the minimum rigorous imprisonment should not be less than one year and a fine of Rs 5,000,,including confiscation of his procourt of law.

In case of any non-compliance of the directions of the courts, he should further action It does not matter whatever the plea he takes, whetim on mental or any other ground.

Sir, if the Government would not be strict even now, then what is the remedy left? The Ministers concerned must also personally watch and see the implementation of the Acts passed in regard to their respective Departments because simply coming with a Bill and getting it passed by Parliament would not serve any useful purpose. If there is no follow-up action and, here, I do not hestitate to say that such Ministers who are lazy, in implementing the law should be pulled up by the leader of the House. The Code of Criminal Procedure, 1898, is being replaced now and the Essential Commodities Act, 1955, is being emended by this Bill giving more powers to the judges and courts to deal with the present situation. From now onwards we have to see how the judiciary implements and interprets.

In conclusion, I would request the hon. Minister, Prof. D. P. Chattopadhyaya, to consider the amendments that I have brought forward in regard to this Bill and accept at least some of them, if not all of them.

श्री जनेश्वर मिश्र : सभापति जी, इस तरह की स्थिति सदन में न आए इसके लिए मै आप से गुजारिश करूंगा कि कोई व्यवस्था आप अध्यक्ष महोदय से मिल र जरूर करेंगे क्योंकि हम लोग हिन्दुस्तान भर की जनता के प्रतिनिधि हैं। मैं तो बहुत कम दिनों से आया हूं लेकिन मुझ को खुद शर्म लगती है। हम इस स्थिति में कभी रहे नही है। इसलिए मैं आप से यह निवेदन कर रहा हूं।

सभापति महोदय : अब इस चीज को आगे न बढ़ाइये।

THE MINISTER OF COMMERCE (PROF. D. P. CHATTAPADHYAYA): Sir, this Bill is very important and I am grateful to the hon. members who have participated in this discussion for having come out with very concrete

suggestions But the point is that many larger questions have been raised and discussed in connection with this Bill which only replaces the Ordinance promulgated on June 22, 1974 Larger questions like distribution system, holding the price line, establishing a sort of parity between the prices of agricultural raw materials and industrial raw materials and many other connected issues have been raised I quite agree that there is reason for bringing these issues in connection with the discussion of this Bill But I would humbly submit to you that, as we have already stated in the Statement of Objects and Reasons for bringing this Bill, the purpose is very limited. We have already said that it is only to make the penal provisions under the Essential Commodities Act, 1955, more stringent and to make their implementation more effective, also taking into account the recommendations of the Law Commission, we have brought this measure So, our objective so far as this Bill is concerned, is rather limited Therefore, if I do not touch upon the other larger questions which have been raised in this connection, I should not be misunderstood I take note of the points of view expressed by the hon members, but if I do not devote much time on their comments and suggestions, it is simply because they are marginally or peripherally relevant and not very much That is why I would deal with the concrete issues raised so far as this particular Bill is concerned

First I would like to repudiate the very unfortunate allegation made by hon Member, Shri Mishra Our party s name was dragged with regard to some malpractices, etc I strongly repudiate these unfounded, unjustified and unwarranted insinuations and allegations I entirely agree with the views and arguments made by several hon Members that what is important is not so much the provisions of the Bill alone, but also its implementation

SHRI NURUL HUDA Will to implement

PROF D P CHATTOPADHYAYA I certainly include will underlying implementation Several suggestions have been made by hon Members that there is necessity of close coordination between different ministries of Central Government between State Governments and Central Government, ruling party and parties opposite The problems which this Bill wants to tackle are not of a political character The subjects may be political but the origins are social and we have to combat that

17 hrs.

SARDAR SWARAN SINGH SOKHI What do you mean by social?

PROF D P CHATTOPADHYAYA Please sit down kindly have the patience, I will say

MR CHAIRMAN You have asked a question he will reply Sardar Swaran Singh Sokhi

Let him give clarification

I asked, what is meant by social

MR CHAIRMAN He will give you that clarification He says he will give you

SARDAR SWARAN SINGH SOKHI I want to know immediately

MR CHAIRMAN Please sit down Prof Chattopadhyaya you may please resume your reply

PROF D P CHATTOPADHYAYA I was submitting this The issues are larger and are not confined to this or that political party but it concerns society as a whole and many of these problems are outside the frontiers of this party or that party or even Government as a whole and concern the body-politic and social issues as well It has been suggested by several members particularly by Shri Dinesh Chandra Goswami for example that unless the consumer resistence grows and develops Government on its own cannot tackle these problems As you know the essential commodities are hundreds in number and the consumers

[Prof. D. P. Chattopadhyaya]

run into millions. It is not possible for the Government to do all that is called for. I do not. in saying this, minimise the resposinsibility of the Government because it is very much there.

MR. CHAIRMAN: May I ask you a question? I am only suggessing to you; I have not spoken on this Bill. Mr. Janeswar Mishra said about the four pillars, char khambe, the supplier of raw material, the producers, the distributors and the consumers. Have you got in your mind anything to bring together all these four elements? Would you like to do something in the matter? At any stage you may express your opinion, if you want to.

PROF. D. P CHATTOPADHYAYA: I have suggested already—may not be specifically in response to the points raised by him,—but when I say that there is necessity of coordination between different ministries and also coordination between State Governments and Central Government and also when I say about the necessity of maintaining party, not one to one, but a reasonable parity between the price of industrial raw material, agricultural raw material etc. I have referred to Mr Mishra's point of view. What I was just mentioning was this, that the consumer resistence and also effective public distribution system are some of the means and mechanisms absolutely necessary to secure the objects which this bill envisages

Sir, it has been pointed out by Shri Goswami, for example, that the Magistrate's power is not enough to tackle with the economic offences enumerated in this Bill. It is only partially true. I say partially because the magistrate who has been given the power to imprison an offender for a year has also got the power if he thinks it necessary under the circumstances of the case to refer it to the higher authority who is empowered to extend the period of imprisonment. So, limitations of that magistrate's particular power does not debar him from referring this to the higher authority who is empowered to convict the man for a longer period and to impose a more effective penalty.

Also he referred to a sort of alleged incompatibility between Sections 4 and 6. A close reading of the same, I am sure, will persuade him that there is no incompatibility. If the appellate authority takes a decision on the basis of what section 4 enjoins, then the contention of the appellate body will prevail over the contention of the body which referred the case to it. You will find that section 4 starts with 'may order.....' whereas section 6 starts with 'shall'. So, on a close reading of the clause you will find that there is no incompatibility between the two. I am not a good lawyer as he is. I have the knowledge of law that I had in my university. If he looks into it, I am sure he will be persuaded.

SHRI DINESH CHANDRA GOSWAMI: You have given powers to the Collector to confiscate the commodity. The right of appeal is with the statutory authority. That authority may give one decision. The judge dealing with the prosecution has the power to order for forfeiture of the goods. These are independent bodies. It may be in a case that an order of the one may not be agreeable to the other And, one body will not be bound by the decision of the other body. If a prosecuting magistrate says one thing, the appellate body may say the other thing If a statutory authority says that the goods are to be confiscated and the magistrate says 'No' or *vice-versa*, or if the statutory authority says the goods should not be confiscated or the magistrate says it should be forfeited to Government, in that case don't you see there is contradiction? What are you going to do in that case?

PROF. D. P. CHATTOPADHYAYA: As I said, I am not a specialist as he is,. Still I am of the view that the view of the appellate body will prevail and in the confiscation clause, there is still reason to believe that the pack-

age or the covering of a vessel or transport machine which may be used for the purpose of committing economic offences are used unknowingly or not in connivance with the owners, then there is an escape clause for giving him some relief and giving him the benefit of doubt. So, I think they are not quite an independent authority. This is the presumption on which Shri Goswami is raising this point. I say that these clauses should be taken and read together.

The other point is this. He mentioned about the *mens rea*, that is, the presumption of intention. You will notice that there are two sets of criticisms against the Bill, one cancelling the other.

One set of criticism was that the Bill is not stringent enough while the other criticism is that it is presumed that the law assumes the form of a draconian character I would suggest that even if *mens rea* is presumed, the presumption has been diluted because, under clause 8(2), the fact is sought to be proved only when the court believes it to exist beyond reasonable doubt and not merely when its existence is established by all preponderance of probability The word 'and' is significant.

SHRI P. G. MAVALANKAR: What does it mean?

PROF. D P. CHATTOPADHYAYA: It does mean that only on the ground of more probability, the presumption that he has done it intentionally will not be dispelled; something more is called. That makes the law more stringent.

SHRI DINESH CHANDRA GOSWAMI: Can he give me a conceivable case where an accused person, except establising probability on facts can probe that he did not have the intention or knowledge, because intention or knowledge way be established by surrounding circumstances or probability on facts? He cannot place his intention before the authority. Can the hon. Minister give me a conceivable case or illustration where he can show that except probability he may produce something by which he can prove his innocence or lack of knowledge? So far as the shifting of the burden of proof is concerned, I am completely in favour of it.

SHRI D. K. PANDA (Bhanjanagar). Just to help the hon. Minister, may I submit one more thing so far as this aspect is concerned? In the Evidence Act which is a Central Act and which has been in existence for several years, there is already a chapter on presumption, and three kinds of presumption arise there. If the purpose of this clause is to prove, then I think this is not at all necessary. The Evidence Act would be sufficient to cover it.

SHRI DINESH CHANDRA GOSWAMI He may not answer it now, but let him please keep it in mind.

SHRI B. R SHUKLA: I would suggest to the hon. Minister that the original section 7 of the Act completely takes care of every eventuality. It says,

> "If any person contravenes whether knowingly, intentionally or otherwise .".

So, that covers all kinds of cases. Knowledge ingredient, or intention ingredient or the absence of both these ingredients are covered by section 7. So, why should we introduce a new clause? Let the old section remain as it is and it will deal with all eventualities.

PROF. D. P. CHATTOPADHYAYA: I thank him through you for this ..

MR. CHAIRMAN Probably that is the legal advice that the hon. Minister has got.

PROF. D P. CHATTOPADHYAYA: ..But I would again say that it was necessary. As regards the question of

[Shri D. P. Chattopadhyaya]

brobability, as the hon. Member might be aware, the range of probability is between 1 and 0. So, probability of a higher degree will be taken as a fact and probability below the mean will not be taken as a fact for this purpose. I shall not go into those details, but I think to strengthen the presumption, these further qualifications have been added. Ordinarily, otherwise, it is left as it is in the law of evidence.

Then, Mr Daga as well as Prof. Mavalankar has said that law by itself is not enough. This is a point which has been repeatedly made, and very understandably so, by hon. Members. But I would only submit that law is necessary but not sufficient. Nobody has claimed that law by itself will solve all the problems. Committee of offence and capital punishment for the commiting of offence are as old as human civilisation. So, it is not something that we are facing in this country during a particular period. By passing legislation or by hanging a man or even by cutting a hand, if offence could be put an end to, then during the mediaeval priod itself, all economic offences or even serious types of offences, even criminal ones, could have been put an end to. So, we are not immodest in our expectations so far as this Bill is concerned. We are only saying that this is necessary. As to whether it will be sufficient, I have no illusion about it. That is why I have said that cooperation not only from State Governments but also from all the executing agencies including the executive and the legislative and even political parties and public opinion and consumer resistance are all very important ingredients for a total package for the realisation of the objective of the Bill.

I shall not take the time of the House. But I would only submit that this Bill has a limited object, namely to make the Essential Commodities Act, 1955 more effective and the penal measures more stringent.

I hope the House will agree with me that this Bill should be given a fair trial and with all co-operation from the public and the other political parties, there is every reasonable ground to believe that the objective could be realised.

SHRI P. G. MAVALANKAR: What steps has he in mind to streamline the administration to make the amendments more effective?

श्री जगन्नाथ राव जोशी (शाजापुर) : सभापति महोदय, अध्यादेश के विरोध में जो मैंने संकल्प उपस्थित किया था उसका जिन जिन माननीय सदस्यो ने समर्थन किया उन सभी का मैं बड़ा आभारी हूं। मैंने प्रारम्भ मे इस बात को बताया था कि इसका जो उद्देश्य है उससे मैं सहमत हूं। मैंने यह नही कहा कि मैं इस से असहमत हू। मैंने दो बाते उपस्थित की थी। एक तो यह कि 22 जून को अध्यादेश जारी करने के बजाये जैसे आज हम इस पर चर्चा कर रहे है, उसी समय यह विधेयक के रूप मे ही आता तो बीच मे कौनसा आसमान टूटने वाला था ? इतनी जल्दी करके संसद को ताक मे रख कर अध्यादेश के रूप मे जो यह आया तो क्यो आया—इसके लिए आप का कोई जवाब नही आया। प्रारम्भ मे भी आपने कुछ नहीं बताया और न अभी ही कुछ बताया।

दूसरी बात यह है कि पुराना जो विधेयक था 1955 का उसमे ऐसी कौनसी खामी थी जिसकी वजह से मोदो फ्लोर मिल्स पर 9 फरवरी, 1973 को छापा मारा गया और आज हम अगस्त, 1974 में पहुंच गए और अभी तक उसका मामला वैसे ही चल रहा है ? तो 1955 के विधेयक में कौन सी खामी थी वह यदि बताते तो बात समझ में आती। पुराने और इस विधेयक मे जो अन्तर है वह कोई ज्यादा नहीं है जैसे 5 साल की जगह पर 7 साल की सजा कर दी, 3 महीने की 6 महीने कर दी और जो वहिष्किल्स होती है उनको

पकड़ने का अधिकार कलक्टर को दे दिया लेकिन सवाल यह है कि आपकी जो मशीनरी है उसमे खामी है, उसमे लूपहोल्स है उनको किस तरह मे ठीक करना चाहते हैं यह आपने नही बताया। आप जब नये अधिकार लेते है तो क्यों लेते हैं यह बताया नही जाता है। उसमें कौन सी खामी थी उसके दो चार उदाहरण पेश करते तो बात समझ मे आती। इस तरह से अगर आप 7 साल की जगह 70 साल सजा करते है तो भी क्या होगा ? जब व्यक्ति मे मानसिक संस्कार नही है, वह जेल जाने मे कतराता नही है और स्थिति ऐसी पैदा हो गई है कि यदि कोई आदमी जानबूझकर इसका उल्लंघन करे, एसेन्शियल कमोडिटीज जिनको आप कहते है उनको लाकर देने की कोशिश करे और आपका थानेदार उसको पकड़ने की कोशिश करे तो जनता थानेदार का साथ नही देगी, उस आदमी का साथ देगी क्योकि कम से कम वह कही से चीजे लाकर जनता मे देता है, बाजार मे वह चीजे मिलती ही नही है जैसे गेहू, केरोसिन आयल और चावल मिलता नही है और जो लाकर देता है वह चोरी मे ही लाकर देगा यह बात सभी जानते है और इसी की वजह से यह सारा कुछ हुआ है। स्थिति यह हो गई है कि अपराध करते समय किसी को शर्म ही नही होती।

श्री सतपाल कपूर (पटियाला) क्या जो इस तरह से चीजे लाकर देता है उसको पदमश्री बनाना चाहिए ?

श्री जगन्नाथ राव जोशी . आप तो भारत रत्न बन गए है, आप पदमश्री क्या करेगे ? तो सवाल कानून का नही है, सवाल कानून को चलाने और उसको इस्तेमाल करने का है, उसको प्रयोग मे लाने का है। कल मैने पढ़कर सुनाया था कि जो बडे बडे शख्स है वह पकड मे आते नही और जो छोटे आदमी है उनको आप पकडकर नंगा कर देते है।

यह कल के नवभारत टाइम्स है जिसमे यह खबर राजधानी दिल्ली की है। यदि यह हालत राजधानी की होगी तो और जगह क्या स्थिति हो सकती है उसकी आप कल्पना कर सकते हैं। मै इसको उद्धृत करना चाहता हू

"भ्रष्ट अधिकारियो को भी दंड दिया जाये"

नयी दिल्ली, मगलवार जगपुरा एक्स-टेन्शन मार्केट एसोशियेशन ने अपने एक सदस्य दूकानदार को खाद्य एव पूर्ति विभाग द्वारा परेशान किए जाने और इस प्रकार क्षेत्रीय निरीक्षक के विरुद्ध भ्रष्टाचार के मामले को विभाग द्वारा दबाने की कोशिश करने का आरोप लगाया है। एसोसिएशन ने खाद्य मत्री को एक पत्र भेजा है जिसमे यह माग की गई है कि क्षेत्रीय निरीक्षक के विरुद्ध भ्रष्टाचार के आरोपो की जाच कराई जाये। एसोसिएशन की ओर से इसमे सरकार के साथ पूरा सहयोग करने का आश्वासन दिया गया है।

पीडित दुकानदार ने प्रधान मत्री को भी एक पत्र लिख कर आरोपो की सत्यता की जाच करने की माग की है। पत्र में कहा गया है कि जो दुकानदार भ्रष्ट तरीके अपनाने से इन्कार करते है और अधिकारियो को उन के द्वारा निर्धारित दर पर रिश्वत नही देते उन्हे परेशान किया जाता है ."

मत्री जी इस बात को भी अपने ध्यान मे रखे कि रिश्वत की दर भी निर्धारित है।

That Commodity has also been controlled.

यानी कौन से स्तर पर और कौन सी दर से रिश्वत देनी चाहिए, ऐसा लगता है कि वह भी तय है और जो लोग निर्धारित दर पर कर्मचारियो को रिश्वत नही देते है, उन को परेशान किया जाता है। इसलिये जितने भी कानून बनते है उद्देश्य आपका और हमारा एक है लेकिन व्यवहार मे जब उस को लाते

[श्री जगन्नाथ राव जोशी]

है, तो जनता को तकलीफ होती है। उसको ठीक तरह से अमल में नही लाया जाता है। इसी अखबार में आगे यह लिखा है :

"आयुक्त खाद्य एवं पूर्ति विभाग से भी क्षेत्रीय निरीक्षक की कार्य-पद्धति के सम्बन्ध में लिखित रुप से शिकायत की गई है लेकिन उस पर कोई कार्यवाही नही हुई।"

यह बात मै समझ सकता हू कि कोई कार्यवाही नही की गई किन्तु आगें लिखा है :

"उल्टे संबंधित दुकानदार को 518 पंजीकृत खाद्य कार्डों के लिए 1500 किलो के बजाय सिर्फ 708 किलो भी दिया गया जबकि एक अन्य को 300 कार्डों पर 1000 किलो घी दिया गया। गेहूं का लाइसेंस "50 रुपये फीस" न दिये जाने के कारण विचाराधीन पड़ा है इस कारण उमीद लगाई कार्डधारी जनता घी व गेहूं सभी से वंचित रह गई है।"

यानी आज अगर कोई ईमानदार रहना भी चाहे तो आप की मशीनरी उस को ईमानदार रहने नही देगी और इस वजह से जो उपभोक्ता है, जो आम जनता है जिस के हित के लिए हम यह सब कर रहे है, वह परेशान रहेगी। उस ईमानदार दुकानदार ने प्रधान मंत्री को भी पत्र लिखा और खाद्य मंत्री को भी पत्र लिखा और लिखित रूप मे देने पर भी कुछ नही हुआ है और उल्टे उस को सजा मिलती है कि 518 राशन कार्डधारियो को जितना घी और गेहूं मिलना चाहिए उतना नहीं मिला है। क्यों नही मिला है? इस की जांच कौन करेगा? केवल कानून बना देने से ही यह होगा नही? आखिर जो कानून हम बनाते हैं वह आम आदमी के हित के लिए बनाते हैं। अब आम आदमी का हित होता है या नहीं इसको देखेगा कौन? इस-लिए मै ने कल जो मांग की थी वह अपनी जगह पर है कि यह अध्यादेश जो निकाला गया है तो ऐसा क्यों किया गया यह बताएं। पहले कानून में कौन सी खामियां थीं यह आप से बताया नहीं। आज आवश्यक वस्तुओं की क्या हालत है यह पता है आप को? बम्बई में केरोसिन की वजह से कितनी गड़बड़ यह आप जानते हैं? वहां पर विरोधी दल कितना उत्तेजित है और जनता भी वहां पर डिब्बे बजाने लगी है। ऐसी स्थिति में भी केरोसीन जैसी वस्तु को आप ने आवश्यक वस्तुओं की सूची में नही रखा है यानी इस दायरे को आप ने बढ़ाया नही है और जैसा मेरे मित्र श्री जनेश्वर मिश्र ने कहा कि आवश्यक वस्तुओ में आप ने दवाइयों को भी नही लिया।

श्री अटल बिहारी वाजपेयी : (ग्वालियर) और नमक भी।

श्री जगन्नाथ राव जोशी : नमक भी उस में नही आता है।

सभापति महोदय आज जो चीज उत्पादित होती है वह प्रत्यक्ष रुप मे बाजार मे बिकने के लिए आती है लेकिन मै पूछना चाहता हूं कि वह पैदा कहां होती है। आप का कपड़ा किस से बनता है? कपास से और वह खेतों में पैदा होती है। आप की चीनी जो बनती है वह गन्ने से बनती है जो खेतों में पैदा होता है और इसी तरह से बनास्पति घी मूगफली से बनता है जिसको किसान पैदा करता है। जो किसान इन को पैदा करता है उसको उसकी उपज की क्या कीमत मिलती है और ये चीजें जब बाजार में कपड़ा, चीनी और घी की शक्ल में आती हैं तो किस कीमत पर मिलती हैं। जब गन्ना मिलों में चला जाता है और उस की चीनी बनती है तो वह बाजार मे आ कर 5 रुपये किलो बिकती है। पहले वह 4 रुपये थी फिर साढ़े चार रुपये हुई और अब पांच रुपये मिल

रही है और उस के दाम बढते ही जा रहे है लेकिन किसान को गन्ने का क्या मूल्य मिला। इसी तरह से कपास के दाम किसान को क्या मिलते हैं और कपडा जब बाजार मे बनकर आता है तो वह किस दाम पर बिकता है। इस तरह से आप देखे कि इ ा के दामो मे क्या कोई समानता है। मेरे मित्र श्री जनेश्वर मिश्र ने कहा है कि कीमतो मे इनका फर्क नही होना चाहिए।

इन चीजो के दाम कैसे ब ढते है यह मैने कल भी बताया था। एक व्यापारी पौने चार रुपये हैडलिग चार्जेज लेकर गेहू बेचता था, लेकिन जब आप के खाद्य निगम ने इस काम को अपने हाथ मे लिया तो उस के हैडलिंग चाजज थे 5 रुपये 27 पैसे प्रति क्वीटल और अब तो वे बहुत ज्यादा हो गये है। इस से क्या चीज सस्ती मिलेगी। आपने किसान को मजबूर किया कि वह 105 रुपये क्वीटल के हिसाब से अपना गेहू सरकार का बेचे लेकिन आप उस को बेचत है 132 रुपये मे। इसका मतलब क्या है। पिछली बार आप ने गेहू का स्टाक 76 रुपय प्रति क्वीटल किसान से ले कर अपने गोदामो मे भर लिया था और आप ने उसका बेचा किस भाव से? इस बार आपने 105 रुपय प्रति क्वीटल के हिसाब से लिया और बेचा है 132 रुपया और यह बताया गया कि यह बाजार का रेट है। यानी किसान से जब गेहू लिया जाय तो कहते है कि बाजार का ध्यान रखना चाहिए और जब आप बेचते है तो बाजार का ध्यान नही रखा गया यानी स्वय सरकार भ्रष्ट तरीका अपनाए। आप इस तरह की बाते करते है।

इसी तरह से आप देखे कि आप का एडल-ट्रेशन का कानून है। आप के सप्लाई मिशन से अमरीका का गेहू आया, मिलो मे आया और उस मे धतूरा मिला हुआ था। क्या आया धतूरा मिला हुआ मिलो? यानी एडल्ट्रेशन का मतलब यह होता है कि दाल मे चावल मिले तो वह एडल्ट्रेशन है इट शुड बी होमोजीनियस। एडल-ट्रेशन का मतलब है कि चावल मे गेहू मिला हो इट इज एडलट्रेशन लेकिन खुले रुप मे धतूरा मिला दिया जाए तो वह एडलट्रेशन नही है। किस को आप ने दडित किया? किसी को नही। क्या नहीं किया? यानी सप्लाई मिशन से इस तरह का माल आता है तो सरकार कुछ नही करती है और यह खुले रुप से चलता है।

मै आप को बताऊ कि मै अपने गाव गया तो वहा पर लोगो ने मुझ से कहा कि आप पार्लियामेंट के मेम्बर है, यह देख लीजिए कि इस तरह की ज्वार हमे खाने के लिए दी जाती है और कर्नाटक के खाद्य मत्री जी को उस का नमूना भेजा है। मै ने उन से कहा कि दिल्ली मे तो इस मे और पत्थर भी मिले होते है। वह ज्वार सोसाइटी की तरफ से सरकार की ओर से वितरण हुई है कोई किसानो की तरफ से या निजी व्यापारियो की तरफ से नही। ऐसी चीज जब सरकार खुद करेगी, तो फिर आप दूसरा का कैसे दोष दे सकते है। केवल कानून को कडा करने से काम नही चलगा। चैरिटी मस्ट बिगन एट होम। हम चाहे जितना कठोर कानून बनाये उससे काम नहीं चलगा इसलिए मैने न जब प्रधान मत्री जी का 15 अगस्त का दिव्य सदेश महिलाओ को देते हुए सुना जिसमे उन्होने कहा था कि गमलो मे सब्जी उगाओ तो मुझे कुछ आश्चर्य सा हुआ क्या कि हम देखते है कि राष्ट्र-पति भवन मे केवल गुलाब के फूल के पौधे लगे हुए है और दूसरे पेड लगे हुए है और पार्लिया-मेंट हाउस मे भी हम देखते है कि गुलाब के फूल और दूसरे फूल लगे हुए है। अगर आलू मूली लगाये होते तो हम भी आते जाते खा लेते और आखिर किसी का पेट तो भरेगा। यानी समस्या का समाधान होना चाहिए यह आवश्यक है और मै इन से इस बात मे बिलकुल सहमत हू लेकिन मै यह समझता हू कि केवल कानून बना देने से ही समस्या हल नही होगी। कानून ठीक ढग से बने यह तो हमे देखना ही चाहिए लेकिन उस पर अमल भी ठीक से होना चाहिए।

अब मै एक बात की ओर आप का ध्यान खीचना चाहता हू। मेरे पास यह आवश्यक वस्तु (सशोधन) विधेयक हिन्दी का है और एशेसियल कामोडीटीज एक्ट अग्रेजी का भी

[श्री जगन्नाथ राव जोशी]

है किन्तु इन दोनो में थोड़ा सा अन्तर है। हिन्दी का जो विधेयक है इस मे जो सेक्शन 3 है उसमे लिखा हुआ है "जहा ऐसी कीमत नियत न की गई वहा ऐसी श्रेणी या किसम के खाद्यान्नों खाद्य तिलहनो या खाद्य तेलो की उस कीमत को" यह अग्रेजी मे नही लिखा है। अंग्रेजी का जो एक्ट है उस मे सैक्शन 3 इस प्रकार है .

> "3. In section 3 of the principal Act, in clause (ii) of sub-section (3B,) for the words "where no such price is fixed", the words "where no such price is fixed, an amount calculated having regard to" shall be substituted."

इस मे न खाद्यान्न है न खाद्य तिलहन है और न खाद्य तेल है जो कि हिन्दी के विधेयक मे है। यह आप को मालूम है ? यानी जल्दबाजी मे अध्यादेश निकाल दिया। क्यो करते हो ऐसा हमारी समझ मे नही आता। बुढापे मे तो सोच समझ कर करना चाहिए किसी चीज को कोई जवान ऐसी गलती करे तो बात समझ म आ सकती है। (व्यवधान) . मत्री महोदय जरूर इस तरफ ध्यान दे और सशोधन कर के इस को शुद्ध कर दे। मुझे ऐसा लगता है कि पुराना जो बिल है उस मे ये सब शब्द हैं लेकिन नये मे नही हैं। इसलिए इस का आर को ठीक करना होगा और कम से कम इस एमेडमेट को तो आप स्वीकार करें या आप हिन्दी वाले को ही प्रमाणित करिये और हिन्दी का ही विधेयक यहा पारित कीजिए क्योंकि वह समझ में तो आ जाता है लोगो के वरना एमडमेट मूव कीजिए। इतना तो आप को करना ही पड़ेगा।

इसलिए मे ने जो सकल्प पेश किया था, वह इसी उद्देश्य से किया था कि मै जो इस विधेयक का उद्देश्य है, उस से असहमत नही हू, मे उस के उद्देश्य से सहमत हू लेकिन प्रत्यक्ष व्यवहार मे छोटे को तो पकड लिया जाता है और उन को सजाएं हो जाती है लेकिन जो बडे लोग हैं उन को पकड़ा नही जाता है। जो छोटे लोग हैं उन को बहुत तकलीफ होती है और उन का बहुत हैरेसमेंट किया जाता है। हम जिन का हित करना चाहते हैं, उन का हित नही होता है और दिन ब दिन आदमी परेशान होता जाता है, कभी चावल के लिए, कभी घी के लिए और कभी तेल के लिए और हमारा किसान जिस की आप बात करते हैं, वह बेचारा तो बहुत परेशान है। न उस के लिए बिजली है और न तेल और अगर ट्रैक्टर है तो टायर नही। ऐसी स्थिति मे वह बेचारा घूम रहा है। उसकी परेशानी तो कम से कम आप न बढ़ाइए और जो कानून आप लाए, उस मे उस का हित हो, इस बात को आप देखिये, किन्तु आप का जो उत्तर आया है, उस से मेरी शकाओ का समाधान नही हुआ। इसलिए मैं अपने सकल्प पर डटा हुआ हू और इस अध्यादेश का विरोध करता हू।

सरदार स्वर्ण सिंह सोखी : (जमशेदपुर) : मेरी बात सुनिये। मैं आप से पूछना चाहता हू कि मेरा कल नाम था, तो आप ने मुझे बोलने के लिए बुलाया क्यो नही ? मैं कांग्रेस का सदस्य हू और मुझे बुलाया क्यो नही ?

सभापति महोदय : आप का नाम यहा नही था।

सरदार स्वर्ण सिंह सोखी : नही, आलरेडी मेरा नाम था। आप मिनिस्टर साहब से पूछिए।

सभापति महोदय : कृपया, आप बैठिये।

सरदार स्वर्ण सिंह सोखी : आयन्दा में कांग्रेस के थ्रू अपना नाम नही भेजूगा, सीधा ही भेजूगा।

MR. CHAIRMAN: Now, I will first put the Statutory Resolution to the vote of the House.

The question is:

"This House disapproves of the Essential Commodities (Amend-

ment) Ordinance, 1974 (Ordinance No. 2 of 1974) promulgated by the President on the 22nd June, 1974.'

The motion was negatived.

MR. CHAIRMAN: The question is:

"That the Bill further to amend the Essential Commodities Act. 1955. as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: We now take up the clause-by-clause consideration of the Bill.

श्री अटल बिहारी वाजपेयी : अंग्रेजी और हिन्दी में जो अन्तर है —

MR. CHAIRMAN: I will take that up during the consideration of the clauses. I will ask the Minister to amend it suitably, to amend one or the other.

श्री जगन्नाथ राव जोशी : कोई एमेंडमेंट होती है तो उस विधेयक को उसी दिन पास नही किया जाता है ।

MR. CHAIRMAN: Let me first ask the Minister whether he wants to make any statement with regard to the lacuna that has been pointed out in the English version. I do not find any amendment to that.

PROF. D. P. CHATTOPADHYAYA: I can only say, the items included are accepted by us. Where it has not been spelt out, the items included in the Essential Commodities Act are accepted by us and that is a correct version and an up-to-date version.

MR. CHAIRMAN: You do not propose to amend the English version of the Bill.

PROF. D. P. CHATTOPADHYAYA: I accept that. In the English version, it is included there in the appendix enumerating the subjects. These items are acceptable to me.

SHRI JAGANNATHRAO JOSHI: In the old Act, all these items are mentioned. But they are missing here.

PROF. D. P. CHATTOPADHYAYA: In the Schedule, it is there.

MR. CHAIRMAN: There is no amendment to the Schedule. The Schedule exists as in the present Act.

SHRI JAGANNATHRAO JOSHI: In Clause 3, we are going to fix the prices. Fix the prices of what? We are going to fix the prices of what.

PROF. D. P. CHATTOPADHYAYA:: I am piloting the Bill on the basis of English version. I stand by it. If there is anything left, I can consider it and include thereafter.

MR. CHAIRMAN: The hon. Minister says that the English version is the authentic copy and the parent Act on the basis of which he is piloting this Bill is also in English. There is a Schedule in the parent Act which is not being amended. Therefore, I think, that meets your objection. We all know that the English version of Bill is the authentic version. That is according to article 348 of the Constitution.

SHRI JAGANNATHRAO JOSHI: In the English version itself it is missing. *(Interruptions)*

PROF. D. P. CHATTOPADHYAYA: The English version is the authentic version and I stand by it.

MR. CHAIRMAN: For future, it is my opinion, the English and the Hindi versions should be identical. It is not unconstitutional to move a Bill in English. *(Interruptions)*

SHRI JAGANNATHRAO JOSHI: He can move an amendment.

SHRI P. G. MAVALANKAR: The Minister says that he stands by the English version. He also concedes the fact that the Hindi version is the correct version. Yet, he says that he stands by the English version. How does he reconcile these two positions?

MR. CHAIRMAN: He says that he is piloting the English version of the Bill.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): Article 348 of the Constitution says

"Notwithstanding anything in the foregoing provisions of this Part, until Parliament by law otherwise provides—

"the authoritative texts of all Bills......shall be in the English language."

श्री अटल बिहारी वाजपेयी : सवैधानिक स्थिति के बारे में कोई भ्रम नही है। अंग्रेजी का विधेयक अधिकृत है। लेकिन प्रश्न यह है कि अंग्रेजी का विधेयक जिस संशोधित रूप मे लाया गया है उसका जो तीसरा उपबन्ध है यह अपूर्ण है। तीसरी किनास अंग्रेजी की यह है :

"In section 3 of the principal Act, in clause (ii) of sub-section (3B), for the words 'where no such price is fixed', the words where no such price is fixed, an amount calculated having regard to' shall be substituted"....

SHRI DINESH CHANDRA GOSWAMI. There is no difference. The amendment reads like this:

"....for the words 'where no such price is fixed' the words 'where no such price is fixed, an amount calculated having regard to' shall be substituted.."

Then it will read like this:

"Where no such prices is fixed, an amount calculated having regard to the price for such grains or variety of foodgrains, edible seeds, edible oil..prevailing or likely to prevail.."

There was confusion because in the Hindi version because of the amendments the words had to be changed. In the English version, foodgrains, edible oil, etc., have not been amended. These are there in the original Act. So, I do not see any difference. (*Interruptions*)

MR. CHAIRMAN: Now let us stand by the English version.

Clause 2—(*Amendment of section* 2)

MR. CHAIRMAN: We now take up amendments to *Clause* 2. We have got amendment No. 27 to Clause 2.

Dr. Laxminarain Pandeya.

डा० लक्ष्मी नारायण पाडेय। (मदंसौर) : मैं अपने 27 नम्बर के संशोधन को पेश करना चाहता हू।

Page 1,—

after line 13, *insert*—

"(b) after sub-clause (x), the following sub-clauses shall be inserted namely:—

(xi) soap excluding hand made soap, toothpaste and razor blades;

(xii) fertilisers;

(xiii) pumping sets below 5 H.P. and their accessories;

(xiv) footwear excluding hand made footwear;

(xiv) stationery;

(xvi) text books;

(xvii) cotton yarns;

(xviii) match-box;" (27)

इस में मैंने कहा है कि पृष्ठ 1 पर कुछ वस्तुएं छोड़ दी गई है और उनको इस में जोड़ा जाए। नाम मैंने दिए हैं। जैसे साबुन, जिसके अन्तर्गत हस्तनिर्मित साबुन, टूथ पेस्ट और रेजर ब्लेड नही है। उवरक नहीं है। उर्वरक किसान के लिए अत्यन्त आवश्यक हैं।

उर्वरक की आज किसान को अत्यन्त आवश्यकता है, उस को भी इस के अन्दर सम्मिलित नही किया गया है। उसे भी सम्मिलित किया जाना चाहिए। इसी तरह से पाच हार्स पावर से कम के पम्प सैट और उन के उपसाधन, जूते आदि जिस के अन्तर्गत हस्त-निर्मित जूते नही हैं लेखन सामग्री, पाठ्य पुस्तके सूती धागा, माचिस, केरोसिन, इत्यादि चीजे है जिन को इस के अन्दर अनिवार्य रुप मे जोडा जाना चाहिए था लेकिन जोडा नही गया है। लोगो को आज इन चीजो के अभाव मे बहुत परेशानी और दिक्कते हो रही हैं। पाठ्य-पुस्तको और लेखन सामग्री का आज चारो तरफ अभाव है। सूती धागा मिलता नही है। ये ऐसी चीजे है जिन को इस के अन्दर जोडा जाना चाहिए। मैं समझता हू कि मत्री महोदय इस से सहमत होगे। इन चीजो के बिना आज का जीवन चलाना कठिन हो रहा है। उर्वरक की ऐसी स्थिति है कि उर्वरक मिलता नही है। उसके दाम अत्यन्त बढ गए हैं। किसान खरीदने मे असमर्थ है और छोटे किसान पर इसका बहुत ही असर पडा है। वे तो इस की तरफ देख भी नहीं पाते। साबुन तक बाजार से गायब हो गया है। हस्त-निर्मित साबुन का भी पता नही।

श्री डी० पी० चट्टोपाध्याय साबुन इस के अन्दर है।

डा० लक्ष्मीनारायण पाडेय ये जितनी चीजे मैंने बताई हैं इनका आज चारो तरफ अभाव है और इन को इस मे सम्मिलित किया जाना चाहिए। ये साधारण लोगो के काम मे आने वाली वस्तुए है। मैं समझता हू कि मत्री महोदय मेरे सशोधन को स्वीकार करेगें।

PROF D. P CHATTOPADHYAYA It is there, it is already there Now, under Section 2A we can change the list from time to time. I am sorry I cannot accept the amendment I think it is not necessary If and when necessary we can take care under Section 2A

SHRI ATAL BIHARI VAJPAYEE Is it his contention that inclusion of kerosene is not necessary now?

PROF D P CHATTOPADHYAYA It is there already. The item 'petroleum' is there This item says, petroleum and petroleum pro-products So the amendment is not necessary

MR CHAIRMAN I will now put Amendment No 27 to the vote of the House

The question is

"Page 1,—

after line 13, *insert*—

"(b) after sub-clause (x), the following sub-clauses shall be inserted, namely —

(xi) soap excluding hand made soap, toothpaste and razor blades,

(xii) fertilisers,

(xiii) pumping sets below 5 H P and their accessories

(xiv) footwear excluding hand made footwear;

(xv) stationery;

(xvi) text books;

(xvii) cotton yarns;

(xviii) match-box,"

Those in favour may please say *Aye*

SOME HON MEMBERS Aye.

MR. CHAIRMAN: Those against may please say No

SOME HON MEMBERS No

MR. CHAIRMAN. The *Nos.* have it

SHRI JAGANNATHRAO JOSHI The *Ayes* have it

MR CHAIRMAN: All right, division, let the lobby be cleared.

The lobby has been cleared

I will now put the amendment again.

[Mr. Chairman].

Amendment No. 27 was put and negatived.

MR. CHAIRMAN: Now the question is :

"That clause 2 stand part of the Bill".

The motion was adopted .

Clause 2 was added to the Bill.

Clause 3—(*Amendment of section* 3

MR. CHAIRMAN: Now we take up *clause* 3. There are a few amendments Are you all moving your amendments?

DR. LAXMINARAYAN PANDEY: I move:

Page 1, line 14,—

after "principal Act," *insert*—

"(a) clause (a) of sub-section

(2) shall be omitted; (b)" (28)

SHRI JAGANNATH RAO JOSHI: I move:

Page 1, line 14,—

after "principal Act", *insert*—

'(a) in clause (a) of sub-section (2), the words "by licences, permits or otherwise" shall be omitted; (b)' (29)

DR. LAXMINARAYAN PANDEYA: I move:

Page 1, line 14,—

after "principal Act," *insert*—

'(a) to clause (f) of sub-section (2), the following proviso shall be inserted, namely:—

"Provided that a tenant of an uneconomic holding whose main source of income is from agriculture shall be exempted from the operation of this clause."; (b)' (30)

Page 1, line 14,—

after "principal Act," *insert*—

'(a) to sub-section (3), the following proviso shall be inserted namely:—

"Provided that in case of a producer, the prices of foodgrains fixed under clauses (a), (b) and (c) shall not be less than the prevailing market price"; (b)' (31)

सभापति महोदय, मेरा संशोधन इस प्रकार है—

"मूल अधिनियम की धारा 3 की" के स्थान पर निम्नलिखित प्रतिस्थापित किया जाये

मूल अधिनियम की धारा 3 में (क) उपधारा (2) के खण्ड (क) को लोप कर दिया जायेगा , "(ख) ।"

इस को कर देने से मैं समझता हूं कि विधेयक की प्रस्तुत स्थिति ज्यादा संगत होगी । इसी प्रकार से दूसरा संशोधन इस प्रकार है :

"मूल अधिनियम की धारा 3 की" के स्थान पर निम्नलिखित प्रतिस्थापित किया जाये —

"मूल अधिनियम की धारा 3 मे (क) के खड (च) के पश्चात् निम्नलिखित परन्तुक अन्त स्थापित किया जायेगा, अर्थात् —

"परन्तु अलाभकर जोत के अभिधारी को, जिस की आय का मुख्य प्रति कृषि हो, इस खंड की क्रियान्विति से छूट दी जायेगी ।"

जो मूल अधिनियम विधेयक है उसके अनुसार तो चाहे वह छोटा किसान हो या बडा किसान हो, चाहे उसकी जोत लाभकर हो या अलाभकर हो, तीन चार या पाच एकड का भी किसान हो, उस को इस की छूट नही दी गई है जिसके कारण छोटे किसानों या जिनकी खेती अलाभकर है, वे भी इसके अन्दर आ जायेगे । इसलिए मेरा सशोधन है कि छोटे किसान को छूट दी जाये । छोटा किसान उस को माना गया है जिस की जमीन पाच सात एकड तक है, बहुत से राज्यो मे इतनी जोत को अलाभकर माना गया है और केन्द्रीय सरकार का भी इस प्रकार का आशय है कि साढे सात एकड तक की जमीन पर किसी प्रकार का भू-राजस्व नही लगेगा। इसलिए नही लगेगा कि उस को अलाभकर जोत माना है । मैं चाहता हू कि इस तरह की अलाभकर जोत वाले किमानो को इमसे वंचित रखा जाये, वे इसके अन्तर्गत न आये ।

SARDAR SWARAN SINGH SOKHI: My amendment papers have been recovered from here by someone. Please ask him to bring them back.

MR CHAIRMAN: Let Dr. L. N. Pandeya continue his speech.

SHRI KRISHNA CHANDRA HALDER (Ausgram): How long are we going to face this type of thing from the ruling party?

डा० लक्ष्मी नारायण पांडेय मेरा दूसरा सशोधन इस प्रकार है कि सरकार आवश्यक वस्तुओ को अपने हाथ मे ले सकती है, लेकिन उस का बाजार मूल्य उसको मिलना चाहिए । इस कानून से सरकार चाहे तो उसे ज्यादा कीमत भी दे सकती है और चाहे तो उसे कम कीमत भी दे सकती है। किसान जो चीज तैयार करता है, खाद्यान्न हो, दलहन हो—सरकार उन को लेगी तो चाहे जो कीमत दे सकती है लेकिन मैं चाहता हू कि बाजार मे जो कीमत हो वह उस को देनी चाहिये, वरना किसान को कठिनाई होगी । वह ठीक है कि कई बार सरकार ऊची कीमत भी तय कर सकती है और कम कीमत भी तय कर सकती है, इस लिए मेरे संशोधन को मानना जरूरी हो जाता है कि जो कीमते तय की जाये वे बाजार भाव के अनुसार तय की जाये । सरकार अपने मनमाने ढग से तय न करे ।

PROF. D. P CHATTOPADHYAYA. I have nothing more to add by way of reply. I am sorry I cannot accept them. They will create more problems and complications.

डा० लक्ष्मी नारायण पांडेय आप अनइकानामिक होल्डिग्ज (अलाभकारी जोत) के लिये क्या कहते है। यह सरकार किमानो की उन्नति की बहुत बाते करती है, लेकिन इस-साधारण सी बात को नही मानना चाहती।

[डा० लक्ष्मीनारायण पाण्डेय]

अगर उसको रेगी छूट दे देंगे तो इस मे क्या नुकसान होगा? सरकार को यह आवश्य मानना होगा कि अलाभकारी जोत वाले किसान बड़ी कठिनाई मे है और मेरा संशोधन उन्हीं के लिये हैं ।

MR. CHAIRMAN: He cannot persuade the hon. Minister at the last moment.

I shall now put amendments Nos 28 to 31 to the vote of the House.

Amendments Nos. 28 to 31 were put and negatived.

MR. CHAIRMAN. The question is·

"That clause 3 stand part of the Bill"

The motion was adopted

Clause 3 was added to the Bill

Clause 4—(*Amendment of section 6A*)

SHRI B R. SHUKLA: I beg to move:

Page 2, *after* line 9, *insert*—

'(b) after the existing proviso, the following further proviso shall be inserted, namely:—

"Provided further that if any case relating to the confiscation of any essential commodity, animal or vehicle is pending investigation, inquiry or trial before a Court of criminal jurisdiction, no order of confiscation of such commodity, animal or vehicle shall be made under this section, and the decision of the court shall be binding on the Collector.".' (40).

SARDAR SWARAN SINGH SOKHI: I am moving my amendments but with the protest that my papers have been removed from the House I have got them back just now. Please give a ruling on it why my papers were removed from here. I want to know this from you. Who has stolen my papers ? They have just been brought back. I would like to protest against it.

I beg to move:

Page 2, line 8, *after* 'or' *insert* 'any'. (46)

Page 2, line 8, *after* 'conveyance' *insert* "including barge and aeroplane". (47)

SHRI ATAL BIHARI VAJPAYEE: As a protest he may walk out of the House.

[*Sardar Swaran Singh Sokhi then left the House*]

MR CHAIRMAN: I am thankful to the hon Member who gave him this advice

SHRI D K PANDA: I beg to move:

Page 2, line 4, *for* 'may' *substitute* 'shall' (78).

SHRI B R SHUKLA: My brief reasons for moving my amendment are as follows.

श्री सतपाल कपूर (पटियाला) चेयरमेन साहब सरदार स्वर्ण सिंह प्रदेशी का जो एटीच्यूड रहा है, उन के जो रिमार्क्स हैं, उन की जो स्पीच है, वह रिकार्ड से निकाल दी जाये । श्री वाजपेयी जी और श्री जोशी जी मुझ से एग्री करेंगे कि आज जिस हालत में वे यहा आये थे और जिस तरह से बिहेव किया है, मैं समझता हू कि वह रिकार्ड के लिये अच्छी बात नही होगी ।

श्री हेमेन्द्र सिंह बनेरा (भीलवाडा) उन की स्पीच असंसदीय नहीं है ।

श्री अटल बिहारी वाजपेयी इसे कार्यवाही से निकालने का सवाल नही है ।

लेकिन जो कुछ हुआ है उस पर सरकार और सदन को, विशेषकर हमारी कांग्रेस पार्टी को गम्भीरता से विचार करना पड़ेगा। इस की पुनरावृत्ति नहीं होनी चाहिये। मैं इस मामले को तूल नहीं देना चाहता। मै ने उन को सुझाव दिया और वे बाहर चले गये—यह अच्छा हुआ। लेकिन आप अलग बैठ कर सोचिये कि क्या किया जाये।

श्री सतपाल कपूर: उन के रिमार्क्स रिकार्ड मे नही रहने चाहिये !

MR. CHAIRMAN: Let us proceed with the business of the House. As far as I have been able to hear him, there was nothing objectionable in the speech he made. Actually, he seemed worked up because I advised him not to speak today and that enraged him. Let us forget the incident.

SHRI B. R. SHUKLA: Under sec. 6A, the Collector has got the jurisdiction to order confiscation of an essential commodity including the vehicle, the receptacle, the animal which has been used as carrier in contravention of an order with respect to all essential commodities. Now it also provides that even if there is no prosecution launched, even then the Collector can confiscate and if the prosecution is launched, he has got jurisdiction. Under sec. 7 of the original Act, there is also a similar provision for confiscation and sec. 7 has not been amended. To that extent, the forfeiture of the property will be made by the criminal court. So apparently there may arise a conflict between the decision of a Collector and that of the criminal court which is seized of the case. Therefore, I have tabled this amendment to the effect that whenever a case is pending relating to an offence under this Act, then the order of confiscation passed by the criminal court should be binding on the Collector Otherwise, there would be conflict in jurisdiction.

18 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday,

Agust 23, 1974/*Bhadra* 1, 1896 (*Saka*).

MGIPND—1801 L.S.—Lino (N S.)—25-9-74—978